

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
FARIDKOT HOUSE, COPERNICUS MARG, NEW DELHI**

Original Application No.392/2022

In the matter of:

Prasoon Pant & Anr. -----

APPLICANTS

Versus

Union of India & Ors. -----

RESPONDENTS

L.D.O.H.: 29.04.2024

N.D.O.H.: 15.07.2024

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Respondent No.27

Through



Amit Goel and Vineet Saxena
Advocates

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Delhi
04.05.2024

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
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Original Application No.392/2022

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RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 27

GALAXY GROUP.

Most respectfully showeth:

1. That the Respondent No.27 is known as “Galaxy Group of Companies” which is conglomerate of several Private Limited Company duly incorporated and registered under the provisions of Company Act, 1956/2013 and the Chairman of the Group has authorised Mr. Ajay Bisht to sign all necessary pleadings and documents and to do all other incidental, consequential acts on behalf of the Galaxy Group.
2. That all the averments and allegations contained in the Application /Petition in related to the answering Respondent are denied outrightly been false and misleading. Answering Respondent further submits that statements and allegations contained in the Application /Petition under reply which are not specifically dealt with or denied in present Reply should be deemed to have been specifically denied by the answering Respondent.

3. That the Application/Petition under reply is misconceived and is liable to be dismissed by this Hon'ble Tribunal. The Applicant has not approached the Hon'ble Tribunal with clean hands and is guilty of suppressing material and vital facts. The averments made in the Application /Petition are based on concoction and are false even to the knowledge of Applicant himself.
4. That the answering Respondent recently, that is on 04.05.2024 came to know about proceedings pending before this Hon'ble Tribunal in which the answering Respondent is one of the several parties. The answering Respondent never received any notice issued by this Hon'ble Tribunal.
5. That on enquiry the Respondent found that on last date of hearing, that is 29.04.2024, this Hon'ble tribunal has granted last opportunity to all those respondents who have not yet file their response to file the same within one week.
6. That with it's all efforts to comply with the Order dated 29.04.2024 the answering Respondent is submitting its reply in time bound manner but in case if there is any delay the Respondent prays the same may be condoned and the reply be taken on record.
7. That the Respondent no. 27 has received notices from Uttar Pradesh Pollution Control Board in compliance of the Order of this Hon'ble Tribunal for its four projects. The said four projects are:
 - A. Project: **GALAXY BLUE SAPPHIRE PLAZA**
(Company: GLD INFRAPROJECTS PVT. LTD.)
 - B. Project: **GALAXY DIAMOND PLAZA**
(Company: ASTEROID SHELTERS HOMES PVT. LTD.)
 - C. Project: **GALAXY ROYALE**
(Company: PRITHVEELINK BUILDWELL PVT. LTD.)

D. Project: GALAXY VEGA

(Company: PANCHTATVA PROMOTERS PVT. LTD.)

8. That the Respondent submits that all the four mentioned projects stand fully developed and delivered along with Occupancy Certificates since long time. No construction activity of any type is going on at the any of the project.
9. That the Respondent Group is aware of its responsibility towards society and environment protection and therefore have taken requisite steps in this regard. The Respondent have taken measures and installed the Rain Water Harvesting system at its projects in order to contribute to the quality and quantity of ground water. The Sewage Treatment Plant is installed and functioning. For watering the green area and for cleaning of the premises Respondent are using recycled water.
10. That the Respondent Group always complies with the rules and regulation which are govern by law and have taken all the required NOCs from the concerned departments and have also applied and have sent many reminders to the Water Department- GNIDA to provide the Permanent Water Connection, but it is the total failure of the GNIDA to provide potable water at its project till date. Since water is the basic need of all living beings hence, Respondent was left with no option but to extract water from the ground and Respondent submits that it is not at all exploiting the ground water rather. The Respondent is rather wating for the regular supply of the water being made by GNIDA.
11. That even after receiving whole amount towards water connections and development charges, GNIDA is at fault for not providing the water connection. All the apartments /units of the residential society, that is project mentioned at Para No.7: C and D, has been fully occupied by their respective owners and the water supply is been made by the GNIDA is not sufficient

and therefore the Respondent has applied for increase of diameter of supply pipe from 2 inches to 6 inches. Also, the project Galaxy Blue Sapphire has received NOC for borewell from Ground Water Department and NOC for the project Galaxy Diamond Plaza is awaited.

12. We have neither disobeyed nor broke any rule / regulation which is in the referred order passed by the Hon'ble Tribunal therefore there is no such liability on us to pay any amount as penalty/compensation much less than the 0.5% of the project cost. It would be against the interest of justice and would cause undue financial and other irreparable losses if any adverse action is taken against Respondent, rather the GNIDA should be noticed for its failure and should be ordered to provide water connection /water supply as per its enacted bylaws and fundamental duties.
13. That because of the failure of GNIDA to provide water to the projects the arrangement of water has been made by installing temporary bore-well for underground water extraction required to provide potable water for human consumption which is basic and essential need for survival of all the living beings. These borewell are not the source of income for the answering Respondent rather have caused the Respondent to bear extra additional expenditure for supply of water in its projects.
14. We had followed the rules and regulation and shall further do all needful activities in compliance of all the procedures /policy /guidelines as formulated & circulated by this Hon'ble Tribunal, and it is to intimate that there is no theft of water /illegal use of ground water, but for human consumption as water is essential need for the life. It might be the false and wrong information, which were given by some unknown persons to book us in a false case.

15. That to the above-mentioned notices, para 7, received from UPPCB, the Respondent have timely submitted its reply with UPPCB with all the relevant documents. The **PROJECT WISE** details of reply and correspondence with the UPPCB and GNIDA-Water Department are as under:

**(A) PROJECT: GALAXY BLUE SAPPHIRE PLAZA
(GLD INFRAPROJECTS PVT. LTD.):**

- a) That notice of UPPCB dated 16.12.2022 and 20.12.2022 was received at our project: GALAXY BLUE SAPPHIRE PLAZA, Gr. Noida and reply was submitted on 06.01.2023, annexed an **ANNEXURE: A1(colly)**.
- b) That thereafter notice dated 27.03.2023 was received again at GBS Plaza that was replied on 04.05.2023. annexed as **ANNEXURE: A2(colly)**.
- c) That the copy of occupancy certificates dated 08.08.2020, 24.11.2020 & 05.10.2021 after completion of all Phases for GBS Plaza annexed as **ANNEXURE: A3**.
- d) That application dated 03.06.2023 to Ground water department on FORM A: Application for obtaining grant of authorisation / no objection certificate for sinking of proposed well in non-notified area, annexed as **ANNEXURE: A4**. Thereafter NOC obtained from water department on FORM C: authorisation /NOC for sinking of new/existing well for industrial/commercial/infrastructural or Bulk Use of Ground Water, annexed as **ANNEXURE: A5**.

- e) That the application to Water Department GNIDA for granting of water connection submitted on 12.07.2022, annexed as **ANNEXURE: A6**. The copy of JAL SHULK Challan Form dated 02.02.2021 annexed as **ANNEXURE: A7**. The copy of payment receipt of Ground Water Department to Grant of Authorisation for abstraction of Ground Water dated 06.0 .2023 annexed as **ANNEXURE: A8**.

**(B) PROJECT: GALAXY DIAMOND PLAZA
(ASTEROID SHELTERS HOMES PVT. LTD.):**

- a) That notice of UPPCB dated 27.03.2023 was received at our **project: Galaxy Diamond Plaza**, Gr. Noida and reply was submitted on 04.05.2023, annexed an **ANNEXURE: B1(colly)**.
- b) That the copy of occupancy certificates dated 17.07.2019, 05.02.2020 & 31.08.2021 after completion of all Phases for GDP Plaza annexed as **ANNEXURE: B2**.
- c) That application dated 09.04.2024 to Ground water department in FORM A: Application for obtaining grant of authorisation /no objection certificate **for sinking of proposed well** in non-notified area, annexed as **ANNEXURE: B3**. The NOC is awaited.
- d) That the application to Water Department GNIDA for granting of water connection submitted on 12.07.2022, annexed as **ANNEXURE: B4**. The copy of payment receipt by Ground Water Department to Grant of Authorisation for abstraction of Ground Water dated 09.04.2024 annexed as **ANNEXURE: B5**.

(C) **PROJECT: GALAXY ROYALE**
(PRITHVEELINK BUILDWELL PVT. LTD.) :

- a) That notice of UPPCB dated 27.03.2023 was received at our **project: Galaxy Royale**, Gr. Noida and reply was submitted on 12.05.2023, annexed an **ANNEXURE: C1(colly)**.
- b) That the copy of occupancy certificates after completion of all Phases for **Galaxy Royale Plaza** annexed as **ANNEXURE:C2**.
- c) That the application to Water Department GNIDA for increase width of pipe from 2 to 6 inches to enhance water flow in connection already provided, because the supply is very less than as required in Project Galaxy Royale submitted on 12.07.2022, annexed as **ANNEXURE: C3**.

(D) **PROJECT: GALAXY VEGA**
(PANCHTATVA PROMOTERS PVT. LTD.) :

- a) That notice of UPPCB dated 12.05.2023 was received at our **project: Galaxy Vega**, Gr. Noida and reply was sent through Speed Post on 12.06.2023, annexed an **ANNEXURE: D1(colly)**.
- b) That the copy of occupancy certificates dated 01.02.2017, 14.06.2017, 22.12.2016 and 16.03.2018 after completion of all Phases for **Galaxy Vega** annexed as **ANNEXURE: D2**.

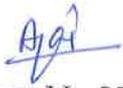
c) That the application to Water Department GNIDA for enhancement of water flow for Project: Galaxy Vega submitted on 12.07.2022, annexed as **ANNEXURE: D3**.

16. The Applicant has failed to make out any specific case against the Respondent No.27 and hence any prayer much lesser than what is prayed for may not be granted to the Applicant. The present Application liable to be rejected qua Respondent No.27 and may accordingly be dismissed with cost.

PRAYER:

It is, therefore, most respectfully prayed that keeping in view the facts and circumstances mentioned above in the present Reply and in the interest of justice the O.A. be dismissed qua Respondent No.27 and Respondent be absolved from depositing any sum of money as penalty/fees/charges, if any.

PRAYED ACCORDINGLY.


Respondent No.27

Through


Amit Goel and Vineet Saxena
Advocates

Ch. No.: 148, Western Wing,
Tis Hazari Courts, Delhi-54

Ph.: 9999907651

Email: amitgoel.co@gmail.com

Delhi
04.05.2024

VERIFICATION:

I, Ajay Bisht, Authorised Representative of the Respondent No.27 does hereby verify that the contents of para 1 to 16 are true and correct to my knowledge based on record maintained at office and as per legal advice received and the last paragraph is the prayer to this Hon'ble Tribunal.

Verified at Delhi on this 04.05.2024.


Respondent No.27

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RESPONDENTS

AFFIDAVIT

I, Ajay Bisht aged 59 years S/o Mr. Sukhdev Singh Bisht R/o 116A, Pocket-E, GTB Enclave, Delhi-93, authorized representative of Galaxy Group of Companies having registered office at Unit No.105, First Floor, LSC, Vardhaman's Sidhant Shopping Plaza, Savita Vihar, Delhi 110092, do hereby solemnly affirm and declare as under:

1. That the under-signed Deponent is the Authorized Representative as per the authorization letter dated 04.05.2024 of the Respondent No.27 and from the knowledge derived from the records I am well conversant with facts and circumstances of the case and as such competent to swear the present affidavit.
2. That the accompanying "REPLY ON BEHALF OF RESPONDENT NO. 27 GALAXY GROUP" has been drafted and filed on behalf of the Respondent Group of Companies. on the instruction of the Deponent and the Deponent have read and understood the contents of the same.



Ajay

- 3. That the contents of the above said REPLY are true and correct as per the Deponent's knowledge and nothing material has been concealed there from and may kindly be read as part and parcel of this affidavit as the same are not repeated herein for the sake of brevity.
- 4. That all the photocopies of annexed documents are the true and correct copies of their respective originals.

Agar

DEPONENT

Verification:

Verified at Delhi on 04.05.2024 that the contents of my above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

- 4 MAY 2024

Vineet Saxena (AOV)

Identity of Dependent who has signed in my presence.

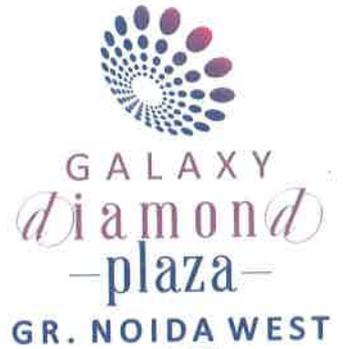
Agar

DEPONENT



IDENTIFIED THAT THE DEPONENT is
 and /Smt /Kin.....
 S/o W/o R/o.....
 Identified by *Devi Bhatt*
 has solemnly sworn before me at
 Delhi on *15.5.2024*
 that the Contents of the above affidavit
 have been read and explained to him and he has
 affirmed that the contents are true and
 correct to his knowledge.

OATH COMMISSIONER



CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTORS OF ASTEROID SHELTERS HOMES PRIVATE LIMITED HELD ON SATURDAY, THE 4TH DAY OF MAY, 2024 AT THE CORPORATE OFFICE SITUATED AT PLOT C-03, SECTOR-4, 19TH FLOOR, OFFICE TOWER, GALAXY BLUE SAPPHIRE PLAZA, GREATER NOIDA, UP-201301 AT 11:00 AM.

The Chairman of the Galaxy Group of Companies proposed to Authorise Mr. Ajay Singh Bisht to sign & submit the reply and to appear before the NGT, New Delhi for the matter related to the Borewell water of the Various sites of the Galaxy Group of Companies. After some discussions, the following resolution was passed:-

"RESOLVED THAT the consent of the Board of Directors be and is hereby accorded to authorise Mr. Ajay Singh Bisht S/o of Sukhdev Singh Bisht as an Authorised Signatory on behalf of the Galaxy Group of Companies for to Sign & Submit the reply to NGT, New Delhi and also Authorised to appear before the NGT, New Delhi in matter of O.A.NO.392/2022 "Prasoon Pant & Anr. v/s Union of India & Ors related to the matter of Borewell water at Various below mentioned Sites of the Galaxy Group of Companies.

COMPANY NAME	PROJECT SITE NAME
GLD INFRAPROJECTS PRIVATE LIMITED	GALAXY BLUE SAPPHIRE PLAZA
ASTEROID SHELTERS HOMES PRIVATE LIMITED	GALAXY DIAMOND PLAZA
PRITHVEELINK BUILDWELL PRIVATE LIMITED	GALAXY ROYALE
PANCH TATVA PROMOTERS PRIVATE LIMITED	GALAXY VEGA

RESOLVED FURTHER THAT Mr. Ajay Singh Bisht (Authorized Signatory) be and is hereby further Authorized to file reply and to sign/submit or execute any affidavit/ vakalatnama/ document/ Agreements/ papers/ Interim Applications before NGT, New Delhi and file Appeal before higher Court, if any.

RESOLVED FURTHER THAT a certified true copy of the resolution be issue under the signature of Mr. Pradeep Kumar Agrawalla, Chairman of the Galaxy Group of Companies for giving effect to foregoing resolution(s)".

Certified True copy

For and Behalf of
Galaxy Group of Companies


Pradeep Kumar Agrawalla
(CHAIRMAN)



ASTEROID SHELTERS HOMES PVT. LTD.

CIN : U70200DL2012PTC245035

Corp. Off.: Galaxy Blue Sapphire Plaza, 19th Floor, Plot No--C-03, Sector-4, Greater Noida-201009

Regd. Off.: Unit No-105, First Floor Vardhmans Sidhant Shopping Plaza, LSC, Savita Vihar, Delhi-92

Site Off.: Commercial Plot No.- C-1A, Sector-4, Greater Noida (west)

Call: 0120-4805000, 9211088000 • email: info@thegalaxygroup.com • website: www.thegalaxygroup.com



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

संदर्भ संख्या :

124 / 1467-54/22

दिनांक :

16/12/22

पंजीकृत नोटिस

मेसर्स मैलेक्सी ब्लू सफायर प्लाज़ा,
प्लॉट नं०-सी-03 सेक्टर-04, ग्रेटर नोएडा वेस्ट,
गौतमबुद्धनगर।

ANNEXURE : A1 (copy)

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Prasoon Pant & Anr vs. Union of India & Ors (OA No. 392/2022) में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

संदर्भ: जल (प्रदूषण निवारण तथा निराकरण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक अवगत हो कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में जनपद गौतमबुद्धनगर के ग्रेटर नोएडा वेस्ट क्षेत्र में हो रहे भूजल दोहन के सम्बन्ध में OA No. 392/2022 दायर की गयी है, जो वर्तमान में विचाराधीन है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त योजित OA No. 392/2022 में पारित आदेश दिनांक 05.07.2022 के अनुपालन हेतु जिलाधिकारी महोदय द्वारा संयुक्त समिति गठित की गयी है। संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 15.12.2022 को किया गया। निरीक्षण के समय परियोजना में जल आपूर्ति हेतु 01 बोरवेल (क्षमता 10 एचपी) स्थापित पाया गया। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा भूजल निष्कर्षण हेतु उ०प्र० भू-गर्भ जल विभाग की अनुमति उपलब्ध नहीं करायी गयी। परियोजना को भूजल निष्कर्षण हेतु उ०प्र० भूगर्भ जल विभाग से अनुमति प्राप्त करने के उपरान्त ही जल निष्कर्षण हेतु मान्य है।

अतः आपको निर्देशित किया जाता है कि परियोजना संचालन हेतु आवश्यक जल निष्कर्षण के संकथ में उ०प्र० भूगर्भ जल विभाग की अनुमति/अनापत्ति प्रमाण पत्र एक सप्ताह के भीतर इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें।

भवदीय

(राजेश कुमार)

क्षेत्रीय अधिकारी

प्रतिलिपि:

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. सीनियर हाइड्रोलॉजिस्ट, उ०प्र० भूगर्भ जल विभाग, गौतमबुद्धनगर को इस आशय से प्रेषित कि उक्त परियोजना के विरुद्ध मा० अधिकरण के आदेश के अनुपालन में नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

क्षेत्रीय अधिकारी



2916

राज्य कार्यालय

13.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

सन्दर्भ संख्या : 1200/MGT-54/22

दिनांक : 20/11/22

सेवा में,

मेसर्स गैलेक्सी ब्लू सफायर (प्रमोटर-जी0एल0डी0 इन्फा प्रोजेक्ट्स प्रा0लि0),
प्लॉट नं0-सी-03, सेक्टर-4,
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 एवं 15.11.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषय का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2022 के अनुपालन में आपकी परियोजना का निरीक्षण संयुक्त समिति द्वारा किया गया था तथा निरीक्षण के समय पाया गया है कि परियोजना में जल आपूर्ति हेतु उ0प्र0 भू-गर्भ जल विभाग की अनुमति प्राप्त किये बिना 01 बोरवेल (क्षमता 10 एचपी) स्थापित किया गया है। इस सम्बन्ध में उ0प्र0 भू-गर्भ जल विभाग से आवश्यक अनापत्ति प्रमाण-पत्र प्राप्त करने हेतु आपको निरीक्षण के समय निर्देशित किया था, परन्तु आप द्वारा उक्त निर्देश का अभी तक अनुपालन नहीं किया गया है।

आपकी परियोजना द्वारा अद्वैध रूप से भूमिगत जल निष्कर्षण किये जाने के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक 15.11.2022 को पारित आदेश के मुख्य अंश निम्नानुसार है-

".....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate....."

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 की छायाप्रति संलग्न कर इस आशय से प्रेषित है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश का अनुपालन निर्धारित समयवधि में किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(साधेश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।

क्षेत्रीय अधिकारी



**GALAXY
BLUE
SAPPHIRE
PLAZA**
GREATER NOIDA WEST

To, UPPCB
Greater Noida, A1, First Floor
Commercial complex Beta 2,
Gautam Buddha Nagar

Date: 06/01/2023

Subject- Regarding complying the order of Honorable NGT (Letter No.1200/NGT-54/2022 & 1174/NGT-54/2022) dated 16/12/2022 and 20/12/2022.

Dear Sir/Mam,

We would like to inform you that the abstraction of ground water from bore well is being continuously done on our site because no water is being supplied to us from the competent authority even though we had paid the challan for the same. Until and unless the authority starts supplying water, we will have to abstract water from bore well for the people residing in the Premises, as we are left with no other choice. To prove this, we are attaching our water challan submitted as Annexure I.

Hence, we are not liable to any penalty and we also request you to ask the Municipal Authority of Greater Noida West to start supplying the water, so that the water abstraction could be stopped at the earliest.

Thanks, and Regards

M/s Galaxy Blue Sapphire Plaza (GLD Infraprojects Pvt. L

For GLD Infraprojects

Authorized Signatory

cc:

- The Director, Directorate of Environment, U.P., Directorate of Environment Vineet Khand-1, Gomti Nagar, Lucknow -226010.
- Additional District Officer, Gautam Buddha Nagar.

[Handwritten signature]
[Handwritten signature]
9/1/23



GLD INFRAPROJECTS PRIVATE LIMITED (CIN: U05100DL2016PTC291160)

Regd. Office: Unit No. 105, First Floor, Vardhaman's Sidhant Shopping Plaza, LSC,
Savita Vihar, Delhi -110092

Corp. Office: Galaxy Blue Sapphire Plaza, 19th Floor, Plot No--C-03, Sector-4, Greater Noida-201009

Site Office: Plot No. C-03, Sector-4, Greater Noida. Tel: 0120-4805000, 9211088000

Email: info@thegalaxygroup.com Website: www.thegalaxygroup.com

2918



क्षेत्रीय कार्यालय

ANNEXURE: A2
(colly)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

सन्दर्भ संख्या :

1837 /NGT-54/22

दिनांक : 27/03/23

सेवा में,

M/s Galaxy Blue Sapphire, (GLD Infra Projects Private Limited),
Plot No. C-03, Sector 4,
Greater Noida, Gautam Budh Nagarपंजीकृत
मा0 न्यायालय प्रकरण

विषय: पर्यावरण अधिनियमों तथा ओ0ए0 संख्या 392/2022 प्रसून पंत व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दि0 15.11.2022 के अनुपालन के संबंध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र दिनांक 20.12.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 अधिकरण द्वारा पारित संदर्भित आदेश में अनधिकृत रूप से भूगर्भ जल का दोहन करने वाली निर्माण परियोजनाओं पर परियोजनाओं की कुल लागत का 0.5 प्रतिशत Interim/floor level Compensation अधिरोपित करने हेतु स्पष्ट आदेश पारित किया गया है तथा Interim/floor level Compensation जमा नहीं किये जाने की दशा में सम्बन्धित परियोजनाओं के विरुद्ध जल के चोरी का वाद दायर कराया जाना है। आपकी परियोजना का निरीक्षण जिला प्रशासन द्वारा गठित संयुक्त समिति द्वारा किया गया है तथा पाया गया है कि आपकी परियोजना में बिना सक्षम विभाग की अनुमति प्राप्त किये हुये अवैध रूप से भूमिगत जल निष्कर्षण हेतु बोरवेल स्थापित हैं। मा0 न्यायालय द्वारा पारित आदेश दिनांक 15.11.2022 का अनुपालन सुनिश्चित करने हेतु आदेश की छायाप्रति आपको इस कार्यालय के पत्र दिनांक 20.12.2022 द्वारा प्रेषित की गयी, परन्तु बड़े खेद के साथ सूचित करना पड़ रहा है कि आप द्वारा मा0 न्यायालय के आदेशों के अनुपालन में अभी तक Interim/floor level Compensation जमा नहीं किया गया है।

उपरोक्त तथ्यों से स्पष्ट है कि आपकी परियोजना द्वारा मा0 एन0जी0टी0 द्वारा ओ0ए0 संख्या-392/2022 प्रसून पंत व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दि0 15.11.2022 का खुलेआम उल्लंघन किया जा रहा है।

उक्त परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि मा0 न्यायालय के आदेशों का अनुपालन नहीं किये जाने के सम्बन्ध में अपना स्पष्टीकरण एक सप्ताह के अन्दर साक्ष्यों सहित नोडल अधिकारी/हाइड्रोलॉजिस्ट, उ0प्र0 भू-गर्भ जल विभाग, गौतमबुद्धनगर एवं इस कार्यालय को प्रेषित करना सुनिश्चित करें, अन्यथा की दशा में परियोजना के विरुद्ध मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेशों के अनुपालन में की जाने वाली विधिक कार्यवाही का सम्पूर्ण उत्तरदायित्व परियोजना के स्वयं का होगा।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

पू0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:

1. जिलाधिकारी महोदय, गौतमबुद्धनगर को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।
3. नोडल अधिकारी/हाइड्रोलॉजिस्ट, उ0प्र0 भू-गर्भ जल विभाग, गौतमबुद्धनगर को इस कार्यालय के पत्रांक 1768/एनजीटी-54/22 दिनांक 17.03.2023 के क्रम में उपरोक्त वर्णित परियोजना M/s Galaxy Blue Sapphire, (GLD Infra Projects Private Limited) के विरुद्ध परिवाद दायर किये जाने हेतु प्रेषित।

क्षेत्रीय अधिकारी

Do for Apple

Total Pages 1 to 10



Date: 04th May, 2023.
 The Regional Officer,
 Uttar Pradesh Pollution Control Board,
 Greater Noida,
 A-1, 1st Floor, Commercial Complex,
 Beta-2, Greater Noida, Gautam Budh Nagar,
 E-mail: rogreaternoida@uppcb.in

Phone/Fax 0120-232102.

REPLY TO YOUR NOTICE/ LETTER BEARING NO. 1837/NGT-54/22, DATED 27/03/2023, REGARDING COMPLIANCE OF ENVIRONMENTAL ACTS & ORDER DATED 15.11.2022 PASSED BY HON'BLE NGT IN OA NO. 392 / 2022 TITLED AS 'PRASUN PANT & OTHERS VS. UNION OF INDIA & ORS'.

Respected Sir,

Kindly refer our reply dated 06.01.2023 in response to the letter bearing no. 1200/NGT-54/22 dated 20.12.2022, copies enclosed.

At the outset we would like to bring in your kind notice that our project stands completed and the OCs in this respect has been issued by the GNIDA which are enclosed herewith as **Annexure: A** and the Units have been duly handed over and are been occupied by the respective allottees/owners therefore we are not using water for any ongoing construction in the project.

Our company is aware of its responsibility towards society and environment protection. We have taken requisite steps in this regard. We have taken measures and installed the Rain Water Harvesting system at our premises in order to contribute to the quality and quantity of ground water. The Sewage Treatment Plant is installed and functioning. For watering the green area and for cleaning of the premises we are using recycled water.

Our company always complies with the rules and regulation which are govern by law, we have taken all the required NOCs from the concerned departments and have also applied and have sent may reminders to the Water Department- GNIDA to provide us the Permanent Water Connection, the last reminder dated 12/07/2022 duly acknowledged by GNIDA is enclosed as **Annexure: B**, but it is the total failure of the GNIDA to provide potable water in our project till date. Since water is the basic need of all hence we are left with no option but to extract water from the ground and please be assured that we are not at all exploiting the ground water rather we are waiting for the supply of the water by GNIDA.



GLD INFRAPROJECTS PRIVATE LIMITED (CIN: U45400DL2016PTC291160)

Regd. Office: Unit No. 105, First Floor, Vardhaman's Sidhant Shopping Plaza, LSC, Savita Vihar, Delhi -110092

Corp. Office: Galaxy Blue Sapphire Plaza, 19th Floor, Plot No--C-03, Sector-4, Greater Noida-2001009

Site Office: Plot No. C-03, Sector-4, Greater Noida. Tel: 0120-4805000, 9211088000

Email: info@thegalaxygroup.com Website: www.thegalaxygroup.com

केन्द्रीय कार्यालय
 जल संवर्धन विभाग
 ग्रेटर नोएडा
 प्रमुक्ति
 15/05/23

②

Further, GNIDA is at fault for not providing the water connection despite of maximum units of the complex has been occupied by their respective owners.

We have neither disobeyed nor broke any rule / regulation which is in the referred order passed by the Hon'ble Tribunal therefore there is no such liability on us to pay any amount as penalty/compensation much less than the 0.5% of the project cost. It would be against the interest of justice and would cause undue financial and other irreparable losses if any adverse action is taken against us, rather the GNIDA should be noticed for its failure and should be ordered to provide water connection/water supply as per its enacted bylaws and duties.

The temporary bore-well have been installed legally for underground water extraction for human consumption which is essential need for the human life.

We had followed the rules and regulation and shall further do all needful activities in compliance of all the procedures/policy / guidelines as formulated & circulated by your kind office, and it is to intimate that there is no such theft of water/illegal use of ground water, but for human consumption as water is essential need for the life. It might be the false and wrong information, which were given by some unknown persons to book us in a false case, with a mala-fide intent to extort money from us.

We have never violated the order which was passed by Honourable NGT in OA No-392 / 2022, Prasun Pant and others vs Union of India and others.

We request you that on the humanitarian grounds and in the interest of justice the Notice Letter bearing no. 1837/NGT-54/22, DATED 27/03/2023, which is under reply be withdrawn and no adverse step be taken against us.

We hope our concerns be taken into consideration and protection be granted to us.

Thanks, and Regards

For GLD Infraprojects Pvt. Ltd.


(Authorised Signatory)

Greater Noida Industrial Development Authority

Plot no-01, Sector-knowledge park-04, Greater Noida.

PLG/(BP)3743/3639....
Dated..8./8./2020

To,
M/S GLD INFRAPROJECTS (P) Ltd.
H-175, SECTOR-63
NOIDA

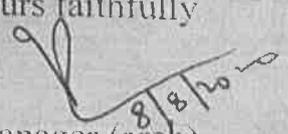
Sir,

I hereby certify that the erection/re erection/material alteration/demolition in / of the building on plot no- C-03, Sector-4, Greater Noida , completed under the supervision of Mr. AMIT KUMAR ,COA no- CA/ 98/22706 and building has been inspected by officers of the authority and declare that the building does not conforms in respects of the following requirements of the greater Noida building regulations/directions as amended up-to-date.

1. Glass work, electrical work, parapet & railing work, glazing work & other finishing work to be completed in 04 months.
2. NOC from labour department is to be submitted within 04 months.

However, a temporary occupancy certificate is being issued for a period of 04 Months for COMMERCIAL BUILDING in C-03, Sector-4, (FAR=64874.802, 15% =4618.469) with subject to the condition that the above mentioned defect/discrepancies will be got corrected and a fresh completion certificate is submitted to the Chief Executive Officer for further necessary .

Yours faithfully


Sr. Manager (arch)

Encl: Copy of one set drawings ()
Copy to: G.M. (Engg.) for information and n.a.
Copy to: S.M. (Builder) for n.a.
Copy to: S.E. (Systems) for uploading on website

\
Sr. Manager (arch)

Greater Noida Industrial Development Authority

Plot no-01, Sector-knowledge park-04, Greater Noida.

PLG/(BP)3743C / 5600.....
Dated: 24.11/2020

To,
M/S GLD INFRAPROJECTS (P) Ltd.
H-175, SECTOR-63
NOIDA

Sir,

I hereby certify that the erection/re erection of the building on plot no- C-03, sector-04, Greater Noida, completed under the supervision of Mr. AMIT KUMAR COA no- CA/ 1998/22706 and building has been inspected by officers of the authority and declare that the building confirms in all respects to the requirements of the building regulations and is fit for occupation. I have to inform you that part occupancy certificate COMMERCIAL BUILDING in C-3, sector-04, FAR=64874.802, 15% additional FAR=4618.469 is being granted by the authority with the following conditions.

1. Before making any changes in the existing building prior permission from the Authority is required.
2. If demanded by the Authority you will be liable to pay charges for the provision of any further facilities/development/improvement.
3. A copy of the drawings shall always be kept at site and shall be made available to any officer of the Authority on demand.
4. You are required to follow the terms and conditions as indicated in lease deed and various NOC issued by different organizations.
5. Gate/s shall open on the service road only. direct access to main carriageway shall not be provided.
6. No parking will be done on road and parking shall be used only for purpose of users as designated in the plan.
7. You are required to maintain green out side the plot.

Yours faithfully

-MUSA

23/11/2020

G.M. (PLNG. & ARCH.)

Encl: Copy of one set drawings ()
Copy to: G.M. (Engg.) for information and n.a.
Copy to: O.S.D. (Builders) for n.a.
Copy to: S.E. (Systems) for uploading on website

G.M. (PLNG. & ARCH.)



20.
2923

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY
PLOT NO1, SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
GREATER NOIDA, DISTRICT GAUTAM BUDH NAGAR , (U.P.)
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

File No : CC-1045

Date 05/10/2021 12:13 PM

To,

GLD INFRAPROJECTS PVT LIMITED

C-03, SECTOR-04, GREATER NOIDA, U.P.

Sir / Madam

With reference to your application no. **CC-1045** dated **05-Oct-2021** for grant of Occupancy Certificate for erection/re erection/alteration/demolition of building on Plot No **03 Block - C in Sector in 04** completed under the supervision of Technical Person or Name **Mr. Amit kumar Architect ID:GN00596** and **COA no -CA/98/22706** and building has been inspected by the Assistant Manager of the Planning Department and found that the building conform in all respects to the requirements of the regulations in respect of occupancy certificate . Structural safety based upon the structural stability certificate and the completion certificate submitted by the concerned Technical Personnel. Hence,I have to inform you that Occupancy Certificate is being granted by the Authority with the following conditions:-

1. Before making any changes in the existing building prior permission from the Authority is required.
2. If demanded by the Authority you will be liable to pay charges for the provision of any further facilities/development/improvement.
3. A copy of the drawings shall always be kept at site and shall be made available to any officer of the Authority on demand.
4. You are required to follow the terms and conditions as indicated in lease deed and various NOC issued by different organisations.
5. Gate/s shall open on to the service road only, direct access to main carriage-way shall not be provided.
6. No parking will be done on road and parking shall be used only for purpose of users as designated in the plan.
7. You are required to maintain green outside the plot.
8. The promoter/applicant shall keep the fire net at site as per fire norms.
9. The promoter/ applicant shall keep the provision of solid waste management at site as per norms.

Yours faithfully,

MEENA Digitally signed
BHARGAV by MEENA
A BHARGAV BHARGAVA
Date: 2021.10.05
12:14:47 +05:30

GM(Planning)

Encl :- Copy of one Set drawings(01)

Copy to :- Admin. (Project) for information and N.A.



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF PROPOSED WELL IN NON-NOTIFIED AREA

प्रस्तावित कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GTBN0623NBU0037
Application Date आवेदन तिथि		03/06/2023	
Name of the Applicant आवेदक का नाम	PRADEEP KUMAR AGRAWALLA		
Mobile No. मोबाइल नंबर	8077095521	Email ID. ईमेल आईडी	gldinfraprojects175@gmail.com
Date of Birth जन्मतिथि	28/06/1966	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	6561-8781-5475	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	19TH FLOOR OFFICE TOWER PLOT NO 03 SECTOR 4 GREATER NOIDA WEST		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GAUTAM BUDDHA NAGAR	State राज्य	Uttar Pradesh
District जनपद	GAUTAM BUDDHA NAGAR	Pin Code पिन कोड	201301
Designation पद	AUTHORISED SIGNATORY	Company Name कंपनी का नाम	GLD INFRAPROJECTS PRIVATE LIMITED
Company Address कंपनी का पता	Plot no.C-03,Sector-4,Greator Noida G.B.Nagar	Authorization Letter प्राधिकार पत्र	Download
Details of Proposed Well प्रस्तावित कूप का विवरण			
District जनपद	Gautam Buddh Nagar	Block ब्लॉक	Greater Noida Authority
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	C-03	Municipality/Municipal Corporation नगर पालिक/नगर निगम	N/A
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download

Particulars of The Proposed Well प्रस्तावित कूप का ब्योरा				
Date of Construction/Sinking of Well कूप की निर्माण तिथि	04/08/2021	Type of the Well कूप का प्रकार	Tube Well/Boring	
Housing Pipe If Any यदि कोई है	No			
Strainer Details स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	2	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	48.00	54.00	6.00	203.00
2	54.00	60.00	6.00	203.00
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	60.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	
Give Particulars Regarding Water Quality of the Well कूप की जलीय गुणवत्ता का विवरण दें	N/A			
Details of Proposed Pumping Device प्रस्तावित पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m ³ /hr) पंप क्षमता (m ³ /hr)	10.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	10.00			
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	05/07/2021	
Details of Utilization of Well कूप के उपयोग का विवरण				
Purpose of the Proposed Well प्रस्तावित कूप का उद्देश्य?	Bulk User	Annual Running Hours वार्षिक उपयोग (घंटे में)	2970.00	
Daily Running Hours दैनिक उपयोग (घंटे में)	9.90	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No	
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	Length of Section Pipe (in Meter) सक्शन पाइप की लंबाई (मीटर में)	25.00	
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	N/A	

Maximum Allowable Annual Extraction of Ground Water:		29700	
Capacity of Structure, Constructed for Rain Water Harvesting (M³) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी० ³)		1789.00	
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-DL-02-0031927	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	14/07/2022
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	13/07/2032	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	Download
Type of MSME एमएसएमई का प्रकार	Medium		

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/सहमत

Note/नोट

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction or alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification or scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the AUTHORIZATION/ NO_OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification
 - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c).
 - (d) Affidavit referred to in item no. 7(i) or 7(ii), as the case may be (if required)
- **Additional Documents to be submitted with the application**
- **(I) For Industrial User**
 - (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 cubic meter/day.
 - (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10 cubic meter/day.
 - (c) Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
 - (d) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
 - (e) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.
- **(II) For Commercial User**
 - (a) In cases where dewatering is involved, submission of impact assessment report prepared by a consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
 - (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
 - (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.
 - (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
 - (e) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
 - (f) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
- The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC037440

VALID FROM 20/07/2023 TO 19/07/2028

Name of the Applicant	PRADEEP KUMAR AGRAWALLA		
Address of the Applicant:	19TH FLOOR OFFICE TOWER PLOT NO 03 SECTOR 4 GREATER NOIDA WEST		
Company Name:	GLD INFRAPROJECTS PRIVATE LIMITED	Company Address	Plot no.C-03,Sector-4,Greater Noida G.B.Nagar
Serial No. of Application Form	GTBN0623NBU0037	Date of Submission	30/05/2023
Specimen Signature of the User:			
Location particulars:			
District	Gautam Buddh Nagar	Block	Greater Noida Authority
Plot No.	C-03		
Municipality/Corporation	N/A	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m ³ /hr.)	10.00	Date of Energization (In Case of Electric Pump)	05/07/2021
Particular of the Proposed Well and Pumping Device			
Type of the Well	Tube Well/Boring	Purpose of the Well	Bulk User
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	10.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	10.00	Maximum Allowable Running Hours Per Day:	9.00
Maximum Allowable Annual Extraction of Ground Water:	29700	Recharge Required:	57611.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to

the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :24/07/2023

Place:Gautam Buddh Nagar

This certificate is electronically generated and does not require digital signature



**GALAXY
BLUE
SAPPHIRE
PLAZA**
GREATER NOIDA WEST

Dated: 12/07/2022.

To

The Sr. Manager,
Work Circle-10, ~~Water Dept~~
Plot No.01, Knowledge Park-IV,
Greater Noida Industrial Development Authority,
Gautam Buddh Nagar (UP).

**SUB: GRANTING WATER CONNECTION FOR PROJECT "GALAXY
BLUE SAPPHIRE PLAZA" AT PLOT NO.C-3, SECTOR-04, GREATER
NOIDA (WEST).**

Respected sir,

In continuation of our previous request to you, a reminder letter is given, herewith, to you that a water connection is required for our project. The copies of occupancy certificates obtained enclosed for ready reference.

Please grant water connection to supply water as earliest.

Thanks and regards,

For GLD INFRAPROJECTS PRIVATE LIMITED
For GLD Infraprojects Pvt. Ltd.

(Signature)
Authorized Signatory

(Aryan Kaushik)
Authorized Signatory
M. No.9891302555.

(Signature)
12/7/22
भारतीय नगरपालिका विकास प्राधिकरण
कार्यालय नगर विकास विभाग-4
भारत नगरपालिका वि.सं. 281310
विलास-नोडामधुसूदन नगर (उत्तर प्रदेश)



GLD INFRAPROJECTS PRIVATE LIMITED (CIN: U45400DL2016PTC291160)

Regd. Office: Unit No. 105, First Floor, Vardhaman's Sidhant Shopping Plaza, LSC,
Savita Vihar Delhi -110092

ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण

जल शुल्क के चालान फार्म (चार कापी में भरा जाना चाहिए)

प्रतिलिपि

आवेदनकर्ता

Union Bank of India (e Corporation) A/C No. SB- 520101216808118

1. योजना का नाम / सेक्टर GNIDA/COMM/2280 मो० 8527544433
2. सेक्टर 4 ब्लॉक प्लॉट/ फ्लैट नं० C-03
3. अपार्टमेंट संख्या प्लॉट क्षेत्रफल
4. आगदी का नाम GLD Infra projects Pvt Ltd पता C-03 Sector 09 G
Noida west ई मेल
5. मीटर के अनुसार रीडिंग
मीटर में की गई रीडिंग दिनांक
वर्तमान में की गई रीडिंग दिनांक
रीडिंग के अनुसार देय राशि

क्षेत्र/प्लैट वर्ग मी०	न्यूनतम शुल्क प्रतिमाह रु०	रीडिंग दर रु० 4.00 प्रति किलोमीटर आवासीय क्षेत्र के लिये अन्य क्षेत्र के लिये रु० 5.00 प्रति किलोमीटर	रीडिंग के अनुसार शुल्क की गणना	भुगतान की जाने वाली राशि (कोलम 2 एवं 4 जो भी अधिक हो)
1	2	3	4	5
60 वर्ग मी० तक				
61 वर्ग मी० से 120 वर्ग मी०				
120 वर्ग मी० से 200 वर्ग मी०				
201 वर्ग मी० से 350 वर्ग मी०				
351 वर्ग मी० से 500 वर्ग मी०				
501 वर्ग मी० से 1000 वर्ग मी०				

6. देय राशि

प्रतिमाह सं०	दिनांक	माह	वर्ष	घनराशि
1	02/02/2021	12	2021-2022	2,33,668

7. जमाकर्ता द्वारा भरा जाएगा

Rs.	Lac	Thousand	Hundred	Unit

बैंक ड्राफ्ट नं० 355859 दिनांक 02/02/2021 रु० 2,33,668 देय बैंक YOS Bank
शाखा Mumbai संलग्न है।

जमाकर्ता के हस्ताक्षर
(फोन 8527544433)

8. CASH DETAILS

Rs. 2000 x	=	
Rs. 500 x	=	
Rs. 100 x	=	
Rs. 50 x	=	
Rs. 20 x	=	
Rs. 10 x	=	
Rs. 5 x	=	
Rs. 2 x	=	
Rs. 1 x	=	
TOTAL		

9. TO BE FILLED IN BY RECEIVING AUTHORITY/BANK.

Received Rs. IN CASH/BANK DRAFT as stated above at rick cost and responsibility of depositor. In where the cancellation proceeding have been undertakbh, the deposit of above amount will not entitle the depositor to clam any benefit on account of the above deposit made. The right of GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY is received to initiate further action as is admissible under the rule and regulations. Any unauthorized payment remitted are liable to be forfeited by the GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY.

Above deposit credited Greater Noida A/C No. 520101216808118 on

यूनियन बैंक  Union Bank
of India

S-6, 1st Floor, Gamma Shopping Mall, Jagat Farm, Greater Noida
Ph: 0120-4295708, 4295709, 4295710

Signature of Receiving Authority

2933

ANNEXURE : A8

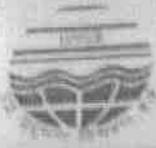
6/3/23, 5:17 PM

Fee Payment Slip

All Fee Payment Details for Unit Id - Unit Name : UPSWP21166769401 - GLD INFRAPROJECTS PRIVATE LIMITED

30.

Sr.No.	Department Name	Service Name	Required Fee Amount In (INR)	Payment ID	Bank Transaction details Transaction ID Transaction Date	Payment Status
1.	Ground Water Department	Grant of Authorization for Abstraction of Ground Water	5000	UP01523060213072694	ID : 92543766 2023-06-02 13:08:32	Paid
<input type="button" value="Close"/>						



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, सीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-212102

दिनांक: 27/03/23

संख्या: 1838

/NGT-54/22

सेवा में

M/s Galaxy Diamond Plaza, (Asteroid Shelters Homes Pvt Ltd).
Plot No. C-01 A, Sector 4,
Greater Noida, Gautam Budh Nagar

पंजीकृत

मा0 न्यायालय प्रकरण

विषय: पर्यावरण अधिनियमों तथा अधिनियम 392/2022 प्रसून पत्र व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दि0 15.11.2022 के अनुपालन के संबंध में।

संदर्भ

उपरोक्त विषयक इस कार्यालय के पत्र दिनांक 20.12.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत करना है कि मा0 अधिकरण द्वारा पारित संदर्भित आदेश में अनधिकृत रूप से भूगर्भ जल का दोहन करने वाली निर्माण परियोजनाओं पर परियोजनाओं की कुल लागत का 0.5 प्रतिशत Interim/floor level Compensation अधिराशित करने हेतु स्पष्ट आदेश पारित किया गया है तथा Interim/floor level Compensation जमा नहीं किये जाने की दशा में सम्बंधित परियोजनाओं के विरुद्ध जल के चोरी का वाद दायर करवाया जाना है। आपकी परियोजना का निरीक्षण जिला प्रशासन द्वारा गठित संयुक्त समिति द्वारा किया गया है तथा पाया गया है कि आपकी परियोजना में बिना सख्त विभाग की अनुमति प्राप्त किये हुये अवैध रूप से भूमिगत जल निष्कर्षण हेतु बोरवेल स्थापित हैं। मा0 न्यायालय द्वारा पारित आदेश दिनांक 15.11.2022 का अनुपालन सुनिश्चित करने हेतु आदेश की छायाप्रति आपको इस कार्यालय के पत्र दिनांक 20.12.2022 द्वारा प्रेषित की गयी, परन्तु बड़े खंड के साथ सुचित करना पड़ रहा है कि आप द्वारा मा0 न्यायालय के आदेशों के अनुपालन में अभी तक Interim/floor level Compensation जमा नहीं किया गया है।

उपरोक्त तथ्यों से स्पष्ट है कि आपकी परियोजना द्वारा मा0 एन0जी0टी0 द्वारा अधिनियम 392/2022 प्रसून पत्र व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दि0 15.11.2022 का अनुपालन सुनिश्चित किया जा रहा है।

उक्त परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि मा0 न्यायालय के आदेशों का अनुपालन नहीं किये जाने के सम्बन्ध में अपना स्वप्रीकरण एक तप्राह के अन्दर सख्तों सहित नोटल अधिकारी/हाइड्रोलॉजिस्ट, उच्चभू-गर्भ जल विभाग, गौतमबुद्धनगर एवं इस कार्यालय को प्रेषित करना सुनिश्चित करें, अन्यथा की दशा में परियोजना के विरुद्ध मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेशों के अनुपालन में की जाने वाली विधिक कार्रवाई का सम्पूर्ण उत्तरदायित्व परियोजना के स्वयं का होगा।

भवदीय


(राक्षस्यम)

क्षेत्रीय अधिकारी

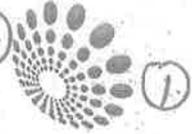
पृष्ठ 0 एवं दिनांक उपरोक्तानुसार।

प्रतिपत्ति

1. जिलाधिकारी महोदय, गौतमबुद्धनगर को सूचनाार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (कृषि-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ सादर प्रेषित।
3. नोटल अधिकारी/हाइड्रोलॉजिस्ट, उ0प्र0 भू-गर्भ जल विभाग, गौतमबुद्धनगर को इस कार्यालय के पत्रांक 1768/एनजीटी-64/22 दिनांक 17.03.2023 के क्रम में उपरोक्त वर्णित परियोजना M/s Galaxy Diamond Plaza, (Asteroid Shelters Homes Pvt Ltd) के विरुद्ध परिवाद दायर किये जाने हेतु प्रेषित।

क्षेत्रीय अधिकारी

Total Page 1 to 7



GALAXY
Diamond
-plaza-
GR. NOIDA WEST

Date: 04th May, 2023.
The Regional Officer,
Uttar Pradesh Pollution Control Board,
Greater Noida,
A-1, 1st Floor, Commercial Complex,
Beta-2, Greater Noida, Gautam Budh Nagar,
E-mail: rogreaternoida@uppcb.in

Phone/Fax 0120-232102.

REPLY TO YOUR NOTICE/ LETTER BEARING NO. 1838/NGT-54/22, DATED 27/03/2023, REGARDING COMPLIANCE OF ENVIRONMENTAL ACTS & ORDER DATED 15.11.2022 PASSED BY HON'BLE NGT IN OA NO. 392 / 2022 TITLED AS 'PRASUN PANT & OTHERS VS. UNION OF INDIA & ORS'.

Respected Sir,

At the outset we would like to bring in your kind notice that our project stands completed and the OCs in this respect has been issued by the GNIDA which are enclosed herewith as **Annexure: A** and the Units have been duly handed over and are been occupied by the respective allottees/owners therefore we are not using water for any ongoing construction in the project.

Our company is aware of its responsibility towards society and environment protection. We have taken requisite steps in this regard. We have taken measures and installed the Rain Water Harvesting system at our premises in order to contribute to the quality and quantity of ground water. The Sewage Treatment Plant is installed and functioning. For watering the green area and for cleaning of the premises we are using recycled water.

Our company always complies with the rules and regulation which are govern by law, we have taken all the required NOCs from the concerned departments and have also applied and have sent may reminders to the Water Department- GNIDA to provide us the Permanent Water Connection, the last reminder dated 12/07/2022 duly acknowledged by GNIDA is enclosed as **Annexure: B**, but it is the total failure of the GNIDA to provide potable water in our project till date. Since water is the basic need of all hence we are left with no option but to extract water from the ground and please be assured that we are not at all exploiting the ground water rather we are waiting for the supply of the water by GNIDA.

Received

दोस्रोप कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
15/05/23



ASTEROID SHELTERS HOMES PVT. LTD.

CIN : U70200DL2012PTC245035

Corp. Off.: Galaxy Blue Sapphire Plaza, 19th Floor, Plot No-C-03, Sector-4, Greater Noida-201009

Regd. Off.: Unit No-105, First Floor Vardhman's Sidhant Shopping Plaza, LSC, Savita Vihar, Delhi-110028

Site Off.: Commercial Plot No.- C-1A, Sector-4, Greater Noida (west)

Call: 0120-4805000, 9211089000 • email: info@thegalaxygroup.com • website: www.thegalaxygroup.com

②

Further, GNIDA is at fault for not providing the water connection despite of maximum units of the complex has been occupied by their respective owners.

We have neither disobeyed nor broke any rule / regulation which is in the referred order passed by the Hon'ble Tribunal therefore there is no such liability on us to pay any amount as penalty/compensation much less than the 0.5% of the project cost. It would be against the interest of justice and would cause undue financial and other irreparable losses if any adverse action is taken against us, rather the GNIDA should be noticed for its failure and should be ordered to provide water connection/water supply as per its enacted bylaws and duties.

The temporary bore-well have been installed legally for underground water extraction for human consumption which is essential need for the human life.

We had followed the rules and regulation and shall further do all needful activities in compliance of all the procedures/policy / guidelines as formulated & circulated by your kind office, and it is to intimate that there is no such theft of water/illegal use of ground water, but for human consumption as water is essential need for the life. It might be the false and wrong information, which were given by some unknown persons to book us in a false case, with a mala-fide intent to extort money from us.

We have never violated the order which was passed by Honourable NGT in OA No-392 / 2022, Prasun Pant and others vs Union of India and others.

We request you that on the humanitarian grounds and in the interest of justice the Notice Letter bearing no. 1838/NGT-54/22, DATED 27/03/2023, which is under reply be withdrawn and no adverse step be taken against us.

We hope our concerns be taken into consideration and protection be granted to us.

Thanks, and Regards

For Asteroid Shelters Homes Pvt. Ltd.


(Authorised Signatory)

Greater Noida Industrial Development Authority

Plot no-01, Sector-knowledge park-04, Greater Noida.

PLG/(BP)3678.45.46.26

Dated... 17.07.2019

To,
M/S ASTEROID SHELTER HOMES (P) LTD.
C-01A, SECTOR-04
GREATER NOIDA WEST

Sir,

Thereby certify that the erection/re erection / alteration / demolition of the building on plot no- C-01A, SECTOR-04, Greater Noida , completed under the supervision of technical person or name Mr. GYAN P. MATHUR ,COA no- CA/ 1980/5769 and building has been inspected by officers of the authority and declare that the building conforms in all respects to the requirements of the regulations in respect of occupancy , structural safety based upon the structural stability certificate and the completion certificate submitted by the surrounding and is fit for occupation. I have to inform you that occupancy certificate of AREA = 23294.696 SQM., is being granted by the authority with the following conditions.

1. Before making any changes in the existing building prior permission from the Authority is required.
2. If demanded by the Authority your will be liable to pay charges for the provision of any further facilities/development/improvement.
3. A copy of the drawings shall always be kept at site and shall be made available to any officer of the Authority on demand.
4. You are required to follow the terms and conditions as indicated in lease deed and various NOC issued by different organizations.
5. Gate/s shall open on the service road only, direct access to main carriageway shall not be provided.
6. No parking will be done on road and parking shall be used only for purpose of users as designated in the plan.
7. You are required to maintain green out side the plot.

Yours faithfully



Town planner

Encl: Copy of one set drawings ()
Copy to: G.M. (Engg.) for information and n.a.


Town planner

Greater Noida Industrial Development Authority

Plot no-01, Sector-knowledge park-04, Greater Noida.

PLG/(BP)3678 n. 6. 7. 8. 7.

Dated... 05-02-2020

To,
M/S ASTEROID SHELTER HOMES (P) LTD,
C-01A, SECTOR-04
GREATER NOIDA WEST

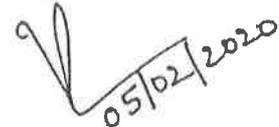
Sir,

I hereby certify that the erection/re erection of the building on plot no- C-01A, SECTOR-04, Greater Noida , completed under the supervision of Mr. GYAN P. MATHUR ,COA no- CA/ 1980/5769 and building has been inspected by officers of the authority and declare that the building does not conforms in respects of the following requirements of the greater Noida building regulations/directions as amended .

1. Time extension certificate to be taken from property department.

However, a temporary occupancy certificate is being issued for a period of 18 Months for having total FAR AREA = 12976.057 sqm, with subject to the condition that the above mentioned defect/diserepancies will be got corrected and a fresh completion certificate is submitted to the Chief Executive Officer for further necessary .

Yours faithfully



SR. MANAGER

Encl: Copy of one set drawings ()
Copy to: G.M. (Engg.) for information and n.a.
OSD. (builder) for information and n.a.
MGR. (law) for information and n.a.

SR. MANAGER

Greater Noida Industrial Development Authority

Plot no-01, Sector-knowledge park-04, Greater Noida.

PLG/(BP- 3678-C... FTS- 3176

Dated 31/08/2021

To,

M/S ASTEROID SHELTERS HOMES PVT. LTD
 PLOT NO-C-01A, SECTOR-04,
 GREATER NOIDA

Sir,

I hereby certify that the erection/re erection / alteration / demolition of the building on plot no-C-01A, Sector-04, Greater Noida, completed under the supervision of technical person or name Mr. Gian P. Mathur, COA no-CA/ 1980/5769 and building has been inspected by officers of the authority and declare that the building conforms in all respects to the requirements of the regulations in respect of occupancy, structural safety based upon the structural stability certificate and the completion certificate submitted by the surrounding and is fit for occupation. I have to inform you that occupancy certificate of FAR=12976.057 SQM and ADD 15% FAR=1046.538 SQM is being granted by the authority with the following conditions.

1. Before making any changes in the existing building prior permission from the Authority is required.
2. If demanded by the Authority your will be liable to pay charges for the provision of any further facilities/development/improvement.
3. A copy of the drawings shall always be kept at site and shall be made available to any officer of the Authority on demand.
4. You are required to follow the terms and conditions as indicated in lease deed and various NOC issued by different organizations.
5. Gate/s shall open on the service road only, direct access to main carriageway shall not be provided.
6. No parking will be done on road and parking shall be used only for purpose of users as designated in the plan.
7. You are required to maintain green out side the plot.

Yours faithfully

Signed by
 Meena Bharg
 GM Planning
 (Meena Bharg)
 General Manager(Plng/Arch

Encl: Copy of one set drawings ()
 Copy to: G.M. (Engg.) for information and n.a.
 Copy to: S.M. (Builder) for n.a.
 Copy to: S.E. (Systems) for uploading on website

General Manager(Dlnc/Arch



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA

विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GTBN0424NCO0037
Application Date आवेदन तिथि		04/05/2024	
Name of the Applicant आवेदक का नाम	PRADEEP KUMAR AGRAWALLA		
Mobile No. मोबाइल नंबर	9810250055	Email ID. ईमेल आईडी	asteriodsheltershomes@gmail.com
Date of Birth जन्मतिथि	28/06/1966	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	6561-8781-5475	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	19TH FLOOR OFFICE TOWER GALAXY BLUE SAPPHIRE PLAZA PLOT NO.03 SECTOR-04 GREATER NOIDA WEST		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GAUTAM BUDDHA NAGAR	State राज्य	Uttar Pradesh
District जनपद	GAUTAM BUDDHA NAGAR	Pin Code पिन कोड	201310
Designation पद	AUTHORISED SIGNATORY	Company Name कंपनी का नाम	ASTERIOD SHELTERS HOMES PVT LTD
Company Address कंपनी का पता	Plot No.C-01 A, Sector-4, Greater Noida, G.B Nagar U.	Authorization Letter प्राधिकार पत्र	Download
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Gautam Buddh Nagar	Block ब्लॉक	Greater Noida Authority
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	C-01 A	Municipality/Municipal Corporation नगर पालिक/नगर निगम	N/A

Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download	
Particulars of The Existing Well विद्यमान कुप का ब्यौरा				
Date of Construction/Sinking of Well कुप की निर्माण तिथि	04/01/2016	Type of the Well कुप का प्रकार	Tube Well/Boring	
Housing Pipe If Any यदि कोई है	No			
Strainer Details स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	2	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	48.00	54.00	6.00	200.00
2	54.00	60.00	6.00	200.00
Approx. Depth of Well (In meter) कुप की अनुमानित गहराई (मीटर में)	60.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कुप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	
Give Particulars Regarding Water Quality of the Well कुप की जलीय गुणवत्ता का विवरण दें	N/A			
Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m ³ /hr) पंप क्षमता (m ³ /hr)	15.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	10.00			
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	17/01/2016	
Details of Utilization of Well कुप के उपयोग का विवरण				
Purpose of the Existing Well विद्यमान कुप का उद्देश्य?	Commercial	Annual Running Hours वार्षिक उपयोग (घंटे में)	1980.00	
Daily Running Hours दैनिक उपयोग (घंटे में)	6.60	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No	
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	Length of Section Pipe (in Meter) सक्शन पाइप की लंबाई (मीटर में)	35.00	

Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	N/A
Maximum Allowable Annual Extraction of Ground Water:			29700.00
In cases where dewatering is involved, submission of impact assessment report prepared by a consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.	Download	Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.	Download
Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.	Download	Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.	Download
Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).	Download	An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.	Download
Capacity of Structure, Constructed for Rain Water Harvesting (M ³) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी ^० ³)	899.00		
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-28-0018056	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	03/05/2021
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	02/05/2031	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	Download
Type of MSME एमएसएमई का प्रकार	Small		

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled.

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/सहमत

Note/नोट

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction or alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification or scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the AUTHORIZATION/ NO OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification
 - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c).
 - (d) Affidavit referred to in item no. 7(i) or 7(ii), as the case may be (if required)
- **Additional Documents to be submitted with the application**
 - **(I) For Industrial User**
 - (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 cubic meter/day.
 - (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10 cubic meter/day.
 - (c) Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
 - (d) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
 - (e) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.
 - **(II) For Commercial User**
 - (a) In cases where dewatering is involved, submission of impact assessment report prepared by a consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
 - (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
 - (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.
 - (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
 - (e) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
 - (f) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
- The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



Dated: 2/07/2022.
To

The Sr. Manager,
Work Circle-10, Water Dept
Plot No.01, Knowledge Park-IV,
Greater Noida Industrial Development Authority,
Gautam Buddh Nagar (UP).

SUB: GRANTING WATER CONNECTION FOR PROJECT: "GALAXY DIAMOND PLAZA" AT PLOT NO.C-1A, SECTOR-04, GREATER NOIDA (WEST).

Respected sir,

In continuation of our previous request letter dated 03.09.2019 to you, a reminder letter is given, herewith, to you that a water connection is required for our project. The copies of occupancy certificates obtained enclosed for ready reference.

Please grant water connection to supply water as earliest.

Thanks and regards,

Asteroid Shelters Homes Pvt. Ltd.
For Asteroid Shelters Homes Pvt. Ltd.

Authorized Signatory

(Aryan Kaushik)
Authorised Signatory
M. No.9891302555.

Handwritten signature and date: 12/7/22
बिहार नगर विकास प्राधिकरण
प्लॉट नं. - 01, सेक्टर-04, ग्रेटर नोएडा-201009
सं. 211310
बिहार नगर विकास प्राधिकरण (बि.न.व.प.)



ASTEROID SHELTERS HOMES PVT. LTD.

CIN : U70200DL2012PTC245035
Corp. Off.: Galaxy Blue Sapphire Plaza, 19th Floor, Plot No--C-03, Sector-4, Greater Noida-201009
Regd. Off.: Unit No-105, First Floor Vardhman's Sidhant Shopping Plaza, LSC, Savita Vihar, Delhi-92
Site Off.: Commercial Plot No.- C-1A, Sector-4, Greater Noida (west)
Call: 0120-4805000, 9211088000 • email: info@thegalaxygroup.com • website: www.thegalaxygroup.com

All Fee Payment Details for Unit Id - Unit Name : UPSWP21167663702 - ASTEROID SHELTERS HOMES PRIVATE LIMITED 42.

Sr.No.	Department Name	Service Name	Required Fee Amount In (INR)	Payment ID	Bank Transaction details Transaction ID Transaction Date	Payment Status
1.	Ground Water Department	Grant of Authorization for Abstraction of Ground Water	5000	UP01524040913021299	ID : 295107087 2024-04-09 13:03:01	Paid

Sr.No.	Status Name Status Change Date	Remarks	Fee Details [Amount : Trans Status : Trans ID : Trans Date : PaymentID]
1	FEE PAID 03/04/2024	TRANSACTION DONE SUCCESSFULLY	5000 : PAID 295107087 : 2024-04-09 UP01524040913021299
2	FEE PENDING 03/04/2024	Fee Payment In Process	5000 : In progress : UP01524040913021299
3	FEE PENDING 03/04/2024	Processing Fee sent to Nivesh Mitra for Payment. Proceed to pay at Nivesh Mitra portal.	5000 : UB :
4	SAVE AS DRAFT 03/04/2024	NOC Application submitted by Applicant	
5	SAVE AS DRAFT 21/03/2024	User Registered	
6	SAVE AS DRAFT 21/03/2024	New Request Initiated	

Close

GDP

ANNEXURE: B5

43.



क्षेत्रीय कार्यालय

ANNEXURE : C1
(Copy)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स: 0120-232102

संदर्भ संख्या :

1818

/NGCT-54/22

दिनांक : 27/03/23

सेवा में,

M/s Galaxy Royale,
Plot No. GH-03, Sector-16C, Gaur City 2,
Greater Noida, Gautam Budh Nagarपंजीकृत
मा० न्यायालय प्रकरण

विषय: पर्यावरण अधिनियमों तथा ओ०ए० संख्या 392/2022 प्रसून पंत व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दि० 15.11.2022 के अनुपालन के संबंध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र दिनांक 20.12.2022 का संदर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि मा० अधिकरण द्वारा पारित संदर्भित आदेश में अनधिकृत रूप से भूगर्भ जल का दोहन करने वाली निर्माण परियोजनाओं पर परियोजनाओं की कुल लागत का 0.5 प्रतिशत Interim/floor level Compensation अधिरोपित करने हेतु स्पष्ट आदेश पारित किया गया है तथा Interim/floor level Compensation जमा नहीं किये जाने की दशा में सम्बन्धित परियोजनाओं के विरुद्ध जल के चोरी का वाद दायर कराया जाना है। आपकी परियोजना का निरीक्षण जिला प्रशासन द्वारा गठित संयुक्त समिति द्वारा किया गया है तथा पाया गया है कि आपकी परियोजना में बिना सक्षम विभाग की अनुमति प्राप्त किये हुये अवैध रूप से भूमिगत जल निष्कर्षण हेतु बोरवेल स्थापित हैं तथा परियोजना को आंशिक रूप से पूर्ण कर संचालित किया जा रहा है। मा० न्यायालय द्वारा पारित आदेश दिनांक 15.11.2022 का अनुपालन सुनिश्चित करने हेतु आदेश की छायाप्रति आपको इस कार्यालय के पत्र दिनांक 20.12.2022 द्वारा प्रेषित की गयी, परन्तु बड़े खेद के साथ सूचित करना पड़ रहा है कि आप द्वारा मा० न्यायालय के आदेशों के अनुपालन में अभी तक Interim/floor level Compensation जमा नहीं किया गया है। कार्यालय अभिलेखानुसार आपकी परियोजना द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्राविधानों के अन्तर्गत राज्य बोर्ड से सहमति प्राप्त नहीं किया गया है।

उपरोक्त तथ्यों से स्पष्ट है कि आपकी परियोजना द्वारा पर्यावरणीय अधिनियमों तथा मा० एन०जी०टी० द्वारा ओ०ए० संख्या 392/2022 प्रसून पंत व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दि० 15.11.2022 का खुलेआम उल्लंघन किया जा रहा है।

उक्त के परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि मा० न्यायालय के आदेशों का अनुपालन नहीं किये जाने तथा पर्यावरणीय दृष्टिकोण से बिना राज्य बोर्ड की पूर्व अनुमति प्राप्त किये परियोजना का संचालन किये जाने के सम्बन्ध में अपना स्पष्टीकरण एक सप्ताह के अन्दर साक्ष्यों सहित नोडल अधिकारी/ हाइड्रोलॉजिस्ट, उ०प्र० भू-गर्भ जल विभाग, गौतमबुद्धनगर एवं इस कार्यालय को प्रेषित करना सुनिश्चित करें, अन्यथा की दशा में परियोजना के विरुद्ध पर्यावरणीय अधिनियमों के अन्तर्गत तथा मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेशों के अनुपालन में की जाने वाली कार्यवाही का सम्पूर्ण उत्तरदायित्व परियोजना के स्वयं का होगा।

भवदीय

(राधेश्याम)

क्षेत्रीय अधिकारी

पु०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:

1. जिलाधिकारी महोदय, गौतमबुद्धनगर को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।
3. नोडल अधिकारी/हाइड्रोलॉजिस्ट, उ०प्र० भू-गर्भ जल विभाग, गौतमबुद्धनगर को इस कार्यालय के पत्रांक 1768/एनजीटी-54/22 दिनांक 17.03.2023 के क्रम में उपरोक्त वर्णित परियोजना M/s Galaxy Royale के विरुद्ध परिवाद दायर किये जाने हेतु प्रेषित।

क्षेत्रीय अधिकारी

2948

Total Pages
① to ⑥Galaxy
Royale Shoppe

45

GALAXY
royale
2/3/4 BHK LUXURY HOMES GR. NOIDA (WEST)

By hand

Date: 12th May, 2023.The Regional Officer,
Uttar Pradesh Pollution Control Board,
Greater Noida,
A-1, 1st Floor, Commercial Complex,
Beta-2, Greater Noida, Gautam Budh Nagar,
E-mail: rogreaternoida@uppcb.in

Phone/Fax 0120-232102.

REPLY TO YOUR NOTICE/ LETTER BEARING NO. 1818/NGT-54/22, DATED 27/03/2023, REGARDING COMPLIANCE OF ENVIRONMENTAL ACTS & ORDER DATED 15.11.2022 PASSED BY HON'BLE NGT IN OA NO. 392 / 2022 TITLED AS 'PRASUN PANT & OTHERS VS. UNION OF INDIA & ORS'.

Respected Sir,

At the outset we would like to bring in your kind notice that our project stands completed and the OCs in this respect has been issued by the GNIDA which are enclosed herewith as **Annexure: A** and the Units have been duly handed over and are been occupied by the respective allottees/owners therefore we are not using water for any ongoing construction in the project.

Our company is aware of its responsibility towards society and environment protection. We have taken requisite steps in this regard. We have taken measures and installed the Rain Water Harvesting system at our premises in order to contribute to the quality and quantity of ground water. The Sewage Treatment Plant is installed and functioning for watering the green area and for cleaning of the premises we are using recycled water.

Our company always complies with the rules and regulation which are govern by law, we have taken all the required NOCs from the concerned departments and have also applied to the Water Department- GNIDA to increase width of pipe to enhance water flow in project, the request letter dated 12.07.2022 duly acknowledged by GNIDA is enclosed as **Annexure: B**, but it is the total failure of the GNIDA to provide enhanced water in our project till date. Please be assured that we are not at all exploiting the ground water rather we are waiting for the enhanced supply of the water by GNIDA.

PRITHVEELINK BUILDWELL PVT. LTD.

CIN : U70109DL2012PTC244147

Corp. Off: Galaxy Blue Sapphire Plaza, 19th Floor, Plot No--C-03, Sector-4, Greater Noida-201009

Regd. Off.: Unit No-105, First Floor, Vardhman's Sidhant Shopping Plaza, LSC, Savita Vihar, Delhi-110092

Site Off.: Plot No. GC-3J/GH-16C, Gaur City-2, Gr. Noida (West)

Call: 0120-4805000, 9211088000 | email: info@thegalaxygroup.com, crm@galaxyroyale.comWebsite: www.thegalaxygroup.com

1 | Page

Received
15/05/23

(2)

Further, GNIDA is at fault for not increasing the water supply despite of maximum units of the complex has been occupied by their respective owners.

We have neither disobeyed nor broke any rule / regulation which is in the referred order passed by the Hon'ble Tribunal therefore there is no such liability on us to pay any amount as penalty/compensation much less than the 0.5% of the project cost. It would be against the interest of justice and would cause undue financial and other irreparable losses if any adverse action is taken against us, rather the GNIDA should be noticed for its failure and should be ordered to provide enhanced water supply as per its enacted bylaws and duties.

We had followed the rules and regulation and shall further do all needful activities in compliance of all the procedures/policy / guidelines as formulated & circulated by your kind office, and it is to intimate that there is no such theft of water/illegal use of ground water. It might be the false and wrong information, which were given by some unknown persons to book us in a false case, with a mala-fide intent to extort money from us.

We have never violated the order which was passed by Honourable NGT in OA No-392/2022, Prasun Pant and others vs Union of India and others.

We request you that on the humanitarian grounds and in the interest of justice the Notice Letter bearing no. 1818/NGT-54/22, DATED 27/03/2023, which is under reply be withdrawn and no adverse step be taken against us.

We hope our concerns be taken into consideration and protection be granted to us.

Thanks, and Regards,

For Prithveelink Buildwell Pvt. Ltd.


(Authorized Signatory)


Greater Noida Industrial Development Authority

Plot no-01, Sector-Knowledge park-04, Greater Noida

47.

PLG/18P/208C/2/9385

Dated: 1.12.2017

To,
M/S PRITHVEELINK BUILDWELL (P) LTD.
H-175, SECTOR-63
NOIDA

Sir,

I hereby certify that the erection/re-erection/alteration/demolition of the building on plot no- GC-3-J/GH-03, sector-16C, Greater Noida, completed under the supervision of technical person or name Mr. ANUJ AGARWAL, CCA no- CA 96/19503 and building has been inspected by officers of the authority and declare that the building conforms in all respects to the requirements of the regulations in respect of occupancy, structural safety based upon the structural stability certificate and the completion certificate submitted by the surrounding and is fit for occupation. I have to inform you that occupancy certificate of 306 flats in (Tower-A=108 units) and (Tower-B=198 units) total 306 units and commercial block(25 shops & 4 kiosks) is being granted by the authority with the following conditions.

8. Before making any changes in the existing building prior permission from the Authority is required.
9. If demanded by the Authority you will be liable to pay charges for the provision of any further facilities/development improvement.
10. A copy of the drawings shall always be kept at site and shall be made available to any officer of the Authority on demand.
11. You are required to follow the terms and conditions as indicated in lease deed and various NOC issued by different organizations.
12. Gate/s shall open on the service road only, direct access to main carriageway shall not be provided.
13. No parking will be done on road and parking shall be used only for purpose of users as designated in the plan.
14. You are required to maintain green out side the plot.

Yours faithfully

(Signature)
D.G.M.(PLNG.& ARCH)

Encl: Copy of one set drawings ()
Copy to: G.M. (Engg.) for information and n.a.

D.G.M.(PLNG.& A)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY
Plot No. 01, Sector Knowledge Park-04
Greater Noida City, GB Nagar 201308

Ref No-(Plg.)BP-3208 (C) /2019/ 4129

Dated:- 21/06/2019

To,

M/s Prithveelink Buildwell Pvt. Ltd.
H-175, Sector-63
Noida (U.P)
Pincode-201301

Sir/Madam,

I hereby certify that the erection/re erection/alteration /demolition of building on Plot No. GC-3J/GH-03 in Sector-16C, Greater Noida completed under the supervision of Technical Person Mr. Anuj Agarwal Architect COA No.-CA/1996/19503 and building has been inspected by the officers of the Authority and declare that the building confirm in all respects to the requirements of the regulations in respect of Occupancy, Structural safety based upon the structural stability certificate and the completion certificate submitted by the concerned Technical Personnel, hygienic and sanitary conditions inside and the surrounding and is fit for occupation. I have to inform you that **Tower-C, Unit=211 {BUILTUP AREA OF FAR=15187.61 Sqm & Additional 15% Area=1746.90 Sqm} Total Units=211 & Community building {BUILTUP AREA OF FAR= 252.92 Sqm. Occupancy Certificate is being granted by the Authority with the following conditions.**

1. Before making any changes in the existing building prior permission from the Authority is required.
2. If demanded by the Authority you will be liable to pay charges for the provision of any further facilities/development/improvement.
3. A copy of the drawing shall always be kept at site and shall be made available to any officer of the Authority on demand.
4. You are required to follow the terms and conditions as indicated in lease deed and various NOC issued by different organisations.
5. Gate/s shall open on to the service road only, direct access to main carriage-way shall not be provided.
6. No parking will be done on road and parking shall be used only for purpose of users as designated in the plan.
7. You are required to maintain green outside the plot.

Yours faithfully


 21/6/19
 Town Planner

Encl: One Set of drawings()
 Copy to G.M (Engg. Deppt.) for information and n.a.
 Copy to Mgr (Builder Deppt.) for information and n.a..
 Copy to Mgr (Computer Deppt.) for information and n.a.


 Town Planner

GALAXY
royale

1/4 BHK LUXURY HOMES GR. NOIDA (WEST)

Dated: 12/07/2022.

To

Galaxy
Royale Shoppe

49.

The Sr. Manager,
Work Circle-10, *Water Dept.*
Plot No.01, Knowledge Park-IV,
Greater Noida Industrial Development Authority,
Gautam Buddh Nagar (UP).

**SUB: INCREASE WIDTH OF PIPE TO ENHANCE WATER FLOW IN
PROJECT: "GALAXY ROYALE" AT PLOT NO.GC-3J, /GH-16C,
GAUR CITY-2, GR. NOIDA(WEST).**

Respected sir,

You are requested to increase width of pipe from 2 inches to 6 inches to enhance water flow in connection already provided, as captioned subject, because supply of the water is very less than as required. The copies of occupancy certificates obtained enclosed for ready reference.

Please enhance flow of water as earliest.

Thanks and regards,

For Prithveelink Buildwell Pvt. Ltd.

(Aryan Kaushik)
Authorised Signatory
M. No.9891302555

Aryan
12/7/22
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण
कार्यालय 01, सेक्टर 4, प्लॉट नं-4
ग्रेटर नोएडा सिटी 201310
विमान-मोबाइल नं. (सं. प्र. 9891302555)

PRITHVEELINK BUILDWELL PVT. LTD.

CIN : U70109DL2012PTC244147

Corp. Off: Galaxy Blue Sapphire Plaza, 19th Floor, Plot No--C-03, Sector-4, Greater Noida-201009

Regd. Off.: Unit No-105, First Floor, Vardhman Sidhant Shopping Plaza, LSC, Savita Vihar, Delhi-110092

Site Off.: Plot No. GC-3J/GH-16C, Gaur City-2, Gr. Noida (West)

Call: 0120-4805000, 9211088000 | email: info@thegalaxygroup.com, crm@galaxyroyale.com

Website: www.thegalaxygroup.com



2953

ANNEXURE: D1 (colly)

50.



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- H 93473 /C-1/एन0जी0टी-158/पर्या0क्षति0/2023

Date: 12/05/2023

सेवा में,

पंजीकृत

M/s Galaxy Vega, (Promoter- M/s Panchtatva Promoter (P) Ltd.),
GH-08C, Sector-Techzone-IV,
Gr. Noida west.

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 में पारित आदेश दिनांक 15.11.2022 के अनुपालन में परियोजना के विरुद्ध Interim/floor level Compensation जमा किये जाने के सम्बन्ध में।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 में पारित आदेश दिनांक 15.11.2022 के सुसंगत अंश निम्नवत् है:-

“....Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate.....”

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 में पारित आदेश दिनांक 15.11.2022 के अनुपालन में परियोजना को क्षेत्रीय कार्यालय द्वारा परियोजना की कुल लागत का 0.5 प्रतिशत Interim/floor level Compensation जमा किये जाने हेतु नोटिस प्रेषित किया गया है, जिसका प्रतिउत्तर प्राप्त नहीं है एवं न ही आपके द्वारा Interim/floor level Compensation जमा किये जाने की सूचना इस कार्यालय में प्राप्त है।

क्षेत्रीय कार्यालय द्वारा प्रेषित विवरण अनुसार परियोजना की कुल लागत रू0 63.304 करोड़ सूचित है। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 में पारित आदेश दिनांक 15.11.2022 के अनुपालन में परियोजना की कुल लागत का 0.5 प्रतिशत Interim/floor level Compensation जमा किये जाने हेतु निर्देश पारित हैं।

उपरोक्त के दृष्टिगत परियोजना को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 में पारित आदेश दिनांक 15.11.2022 के अनुपालन में कुल लागत का 0.5 प्रतिशत रू0 31,60,000/- (रू0 इकत्तीस लाख साठ हजार मात्र) Interim/floor level Compensation जमा किये जाने हेतु निर्देशित किया जाता है कि उक्त Interim/floor level Compensation को बोर्ड के खाते में 15 दिन के अन्दर जमा कराया जाये।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

(विवेक राय)

मुख्य पर्यावरण अभियन्ता, वृत्त-1

प्रतिलिपि:-

1. जिलाधिकारी, गौतमबुद्धनगर को इस आशय के साथ प्रेषित कि मा0 एन0जी0टी0 के उक्त आदेश के अनुपालन में परियोजना पर अधिरोपित Interim/floor level Compensation जमा न किये जाने की दशा में मा0 एन0जी0टी0 के आदेश के अनुरूप परियोजना के विरुद्ध कार्यवाही करने का कष्ट करें।
2. वरिष्ठ कोषाधिकारी, कोषागार, गौतमबुद्धनगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा को इस निर्देश के साथ प्रेषित कि अधिरोपित Interim/floor level Compensation को बोर्ड के खाते में जमा कराया जाना सुनिश्चित कर अनुपालन आख्या प्रेषित करें।

मुख्य पर्यावरण अभियन्ता, वृत्त-1

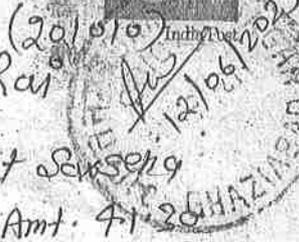
EU 876065167IN
SPP BHARAT NAGAR SO

2955

G. Koga 52

Sign In Register

To- Vivek Rai



From - Vineet Sen

WT. 26 gms Amt. 41.20

FA ॐ हिन्दी



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Track Consignment

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* Indicates a required field.

* Consignment Number

EU876065167IN

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location
Bharat Nagar SO	12/06/2023 12:57:21	226010	41.30	Inland Speed Post	Gomti Nagar SO

Event Details For : EU876065167IN

Current Status : Item Dispatched

Date	Time	Office	Event
13/06/2023	05:47:00	Ghaziabad NSH	Item Dispatched
12/06/2023	22:53:00	Ghaziabad NSH	Item Bagged
12/06/2023	19:41:32	Ghaziabad NSH	Item Received
12/06/2023	12:57:21	Bharat Nagar SO	Item Booked

EU 876065167IN

12/06/2023

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- Right To Information

- Tenders India
- Related sites
- Website Policies
- Contact Us
- Employee Corner
- Sitemap
- Help

Date: 9th June, 2023.

Mr. Vivek Rai- Chief Environmental Engineer Circle-1,
UP Pollution Control Board,
Building No.TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow- 226010.

REPLY TO YOUR NOTICE/ LETTER BEARING NO.: H-93473/C-1/NGT-158/PRA.
SHATI. / 2023, DATED 12.05.2023, REGARDING COMPLIANCE OF
ENVIRONMENTAL ACTS & ORDER DATED 15.11.2022 PASSED BY HON'BLE NGT
IN OA NO. 392 / 2022 TITLED AS 'PRASUN PANT & OTHERS VS. UNION OF INDIA
&ORS'.

Respected Sir,

At the outset we would like to bring in your kind notice that our project stands completed and the OCs in this respect has been issued by the GNIDA which are enclosed herewith as **Annexure: A** and the Units have been duly handed over and are been occupied by the respective allottees/owners therefore we are not using water for any ongoing construction in the project.

Further to inform that units/flats in society Galaxy Vega are properly handed over to the respective owners and now the society is fully occupied. Also, an AAO namely "Galaxy Vega Apartment Owners Association" has been duly formed and registered under The Society Registration Act, 1860 vide Regd. No.GBN/07213/2021-2022 issued by Dy. Registrar-Meerut on 17.09.2021 and the society have been handed over to the said AAO vide Handover Agreement dated 16.02.2023 and now total maintenance of the Galaxy Vega society is being looked after by the said AAO.

Our company is aware of its responsibility towards society and environment protection. We have taken requisite steps in this regard. We have taken measures and installed the Rain Water Harvesting system at our premises in order to contribute to the quality and quantity of ground water. The Sewage Treatment Plant is installed and functioning for watering the green area and for cleaning of the premises we are using recycled water.

Our company always complies with the rules and regulation which are govern by law, we have taken all the required NOCs from the concerned departments and have also applied to the Water Department- GNIDA to enhance water flow in project, the request letter dated 12.07.2022 duly acknowledged by GNIDA is enclosed as **Annexure: B**, but it is the total failure of the GNIDA to provide enhanced water supply in our project till date despite of charging all sorts of fees and cess. Since water is the basic need of all the residents in the society hence, we were left with no option but to extract water from the ground for the domestic usage by the residents of the society and please be assured that we are not at all exploiting the ground water rather we are waiting for the supply of the water by GNIDA.



PANCH TATVA PROMOTERS PVT. LTD

CIN : U45200DL2010PTC208355

Corp. Off: H-175, Sector-63, Noida-201301(U.P.)

Regd. Off.: Unit No-105, First Floor, Vardhman's Sidhant Shopping Plaza, LSC, Savita Vihar, Delhi-110092

Site Off.: Plot No. GH-08C, Techzone-IV, GNIDA.

Call: 0120-4805000, 9211088000 | email: info@thegalaxygroup.com | Website: www.thegalaxygroup.com



②

Further, GNIDA is at fault for not enhancing the water supply despite of all the units /apartments has been occupied by their respective owners and we request a stern action may be taken against the GNIDA for its dereliction in duties.

We have neither disobeyed nor broke any rule / regulation which is in the referred order passed by the Hon'ble Tribunal therefore there is no such liability on us to pay any amount as penalty/compensation much less than the 0.5% of the project cost. It would be against the interest of justice and would cause undue financial and other irreparable losses if any adverse action is taken against us, rather the GNIDA should be noticed for its failure and should be ordered to provide enhanced water supply as per its enacted bylaws and duties.

The temporary bore-well have been installed legally for underground water extraction for human consumption which is essential need for the human life.

We had followed the rules and regulation and shall further do all needful activities in compliance of all the procedures/policy / guidelines as formulated & circulated by your kind office, and it is to intimate that there is no such theft of water/illegal use of ground water, but for human consumption as water is essential need for the life. It might be the false and wrong information, which were given by some unknown persons to book us in a false case, with a mala-fide intent to extort money from us.

We have never violated the order which was passed by Honourable NGT in OA No-392 / 2022, Prasan Pant and others vs Union of India and others.

We request you that on the humanitarian grounds and in the interest of justice the Notice Letter bearing No.H93473/C-1/NGT-158/PRA. SHATI/2023, DATED 12.05.2023, which is under reply be withdrawn and no adverse step be taken against us.

We hope our concerns be taken into consideration and protection be granted to us.

Thanks, and Regards,

For Panchtatva Promoters Pvt. Ltd.


(Authorised Signatory)



ANNEXURE : D2

Greater Noida Industrial Development Authority
169, Chitvan Estate Sector-Gamma, Greater Noida.

Ref No- (Plg.)BP7642/2017 / 604
Dated. 01/02/2017

To,
M/s Panchtatva Promoters (P) Ltd.
H-175, Sector-63,
Noida

Sir/ Madam,

I hereby certify that the erection/re erection/alteration/demolition of building on Plot No-GH-08C in Sector-Techzone-IV, completed under the supervision of Technical Person or Name Mr. Vishal Mittal, COA No.-CA/98/23185 and building has been inspected by the officers of the Authority and declare that the building conform in all respects to the requirements of the regulations in respect of occupancy. Structural safety based upon the structural stability certificate and the completion certificate submitted by the concerned Technical Personnel, hygienic and sanitary conditions inside and the surrounding and is fit for occupation. I have to inform you that Part Occupancy certificate {Builtup Area of FAR=23792.48 Sqm., 15% Area=2861.43 sqm., & Stilt Area=1118.09 sqm.} {286 Unit in (Tower-A, Unit=176) & (Tower-B, Unit=110)} is being granted by the Authority with the following conditions.

1. Before making any changes in the existing building prior permission from the Authority is required.
2. If demanded by the Authority you will be liable to pay charges for the provision of any further facilities/development/improvement.
3. A copy of the drawings shall always be kept at site and shall be made available to any officer of the Authority on demand.
4. You are required to follow the terms and conditions as indicated in lease deed and various NOC issued by different organisations.
5. Gate/s shall open on to the service road only, direct access to main carriage-way shall not be provided.
6. No parking will be done on road and parking shall be used only for purpose of users as designated in the plan.
7. You are required to maintain green outside the plot.

Yours faithfully

Leenu
1/2/17
(LEENU SAHGAL)
G.M.(Planning&Arch)

Encl: One set of drawings()
Copy to G. M.(Engg. dept.) for information and n.a.
Copy to Mgr. (Builder dept.) for information and n.a.
Copy to Mgr. (Computer dept.) for information and n.a.

G.M.(Planning&Arch)



ग्रेटर नौएडा औद्योगिक विकास प्राधिकरण

169, चितवन एस्टेट, सेक्टर-गामा, ग्रेटर नौएडा सिटी
जिला- गौतम बुद्ध नगर उ.प्र.

पत्रांक- ग्रेनो/बिल्डर्स/2017/98
दिनांक 14 जून, 2017

सेवा में,

M/s. Panchtatva Promoters Pvt. Ltd.
H-175, Sector-63, Noida
Distt. G.B.Nagar, U.P.

विषय- बिल्डर्स आवासीय/ग्रुप हाउसिंग भूखण्ड संख्या- जीएच-08सी, सेक्टर-टेकजोन-04, ग्रेटर नौएडा के अंतर्गत विकसित/निर्मित फ्लैट्स की त्रिपक्षीय सबलीजडीड कराये जाने की अनुमति विषयक।

महोदय,

कृपया अपने पत्र दिनांक 02.02.2017 का संदर्भ ग्रहण करें, जिसके द्वारा बिल्डर्स आवासीय/ग्रुप हाउसिंग भूखण्ड संख्या जीएच-08सी, सेक्टर-टेकजोन-4, ग्रेटर नौएडा के अंतर्गत Tower-A (176 Units), Tower-B (110 Units), पर निर्मित कुल 286 यूनिट्स का Part Occupancy Certificate दिनांक 01.02.2017 को प्राप्त हो गया है तथा उक्त 286 यूनिट्स की त्रिपक्षीय सबलीजडीड कराने की अनुमति दिये जाने का अनुरोध किया गया है।

उपरोक्त के संबंध में अवगत कराना है कि उक्त 286 यूनिट्स की सबलीजडीड की अनुमति मुख्य कार्यपालक अधिकारी, ग्रेटर नौएडा के अनुमोदन दिनांक 30.03.2017 के क्रम में इस प्रतिबंध के साथ प्रदान की जाती है कि आपको कम्प्लीशन प्रमाण पत्र की तिथि से एक वर्ष के अंदर प्राधिकरण के अनुमोदित प्रारूप पर सबलीजडीड करानी होगी, उसके पश्चात निम्नानुसार विलम्ब शुल्क देय होगा -

- 100 वर्ग मीटर आकार तक के भवनों के लिए रूपये 50/- प्रतिदिन प्रति भवन।
- 100 वर्ग मीटर आकार से अधिक के भवनों के लिए रूपये 100/- प्रतिदिन प्रति भवन।
- वाणिज्यिक अथवा अन्य उपयोग के भवनों के लिये रूपये 100/- प्रतिदिन प्रति भवन।
- जो यूनिट्स कार्यपूर्ति प्रमाण-पत्र प्राप्त करने की तिथि तक अविक्रीत (unsold) हैं, उनके मामले में कार्यपूर्ति प्रमाण-पत्र प्राप्त करने की तिथि के स्थान पर विक्रय होने पर बिल्डर्स-बायर्स एग्रीमेंट की तिथि से 06 माह का समय त्रिपक्षीय सबलीजडीड निष्पादित कराने हेतु निःशुल्क अनुमन्य होगा एवं तदोपरान्त उपरोक्तानुसार विलम्ब शुल्क आरोपित होगा।
- रूपये 1000/- प्रोसेसिंग फीस प्रति सबलीजडीड जमा कराना होगा।

कृपया कम्प्लीशन प्राप्त यूनिट्स की सूची एवं त्रिपक्षीय सबलीजडीड हस्ताक्षरित करने वाले अधिकृत हस्ताक्षरी की सत्यापित फोटो/हस्ताक्षर उपलब्ध कराते हुए सबलीजडीड कराने का कष्ट करें।

भवदीय,

वरिष्ठ कार्यपालक (बिल्डर्स)

Greater Noida Industrial Development Authority
169, Chitvan Estate Sector-Gamma, Greater Noida.

Ref No- (Plg.)BP3642/2016/ 9268

Dated 22/12/2016

To,

M/s Panchtatva Promoters Pvt Ltd
H-175, Sector-63,
Noida

Sir/ Madam,

I hereby certify that the erection/re erection/alteration/demolition of building on Plot No-GH-08C in Sector-Techzone-IV, completed under the supervision of Technical Person or Name Mr. Vishal Mittal, COA No.-CA/1998/23185 and building has been inspected by the officers of the Authority and declare that the building conform in all respects to the requirements of the regulations in respect of occupancy. Structural safety based upon the structural stability certificate and the completion certificate submitted by the concerned Technical Personnel, hygienic and sanitary conditions inside and the surrounding and is fit for occupation. I have to inform you that Part Occupancy Certificate {Builtup Area of FAR=31405.59 Sqm. & 15% Facility Area=3982.31 sqm., Basement Area=12391.97 sqm.} {414 Flats in (Tower-C, Unit=144), (Tower-D, Unit=144), (Tower-E, Unit=126)} is being granted by the Authority with the following conditions. is being granted by the Authority with the following conditions.

1. Before making any changes in the existing building prior permission from the Authority is required.
2. If demanded by the Authority you will be liable to pay charges for the provision of any further facilities/development/improvement.
3. A copy of the drawings shall always be kept at site and shall be made available to any officer of the Authority on demand.
4. You are required to follow the terms and conditions as indicated in lease deed and various NOC issued by different organisations.
5. Gate/s shall open on to the service road only, direct access to main carriage-way shall not be provided.
6. No parking will be done on road and parking shall be used only for purpose of users as designated in the plan.
7. You are required to maintain green outside the plot.

Yours faithfully,
Leenu
22/12/16
(LEENU SAHGAL)
G.M.(Planning&Arch)

Encl: One set of drawings()
Copy to G. M.(Engg) for information and n.a.

G.M.(Planning&Arch)

Greater Noida Industrial Development Authority

Plot No. 01, Sector-KP-IV, Greater Noida City, Distt. G.B.Nagar

Ref No. (Plg.)/BP/2642(C)/2018/ 1807

Dated: 16 / 03 / 2018

To,
 M/s. Panch Tatva Promotes Pvt Ltd
 H-175 Sector 63
 Noida

Sir/Madam,

Whereby certify that the erection/re-erection/alteration/demolition of building on Plot No. GH-08C in Sector Pechzone-IV, Greater Noida completed under the supervision of Technical Person Mr. Vishal Mittal, Space Designer International COA No.98/23185 and building has been inspected by the officers of the Authority and declare that the building conform in all respects to the requirements of the regulations in respect of Occupancy, Structural safety based upon the structural stability certificate and the completion certificate submitted by the concerned Technical Personnel, hygienic and sanitary conditions inside and the surrounding and is fit for occupation. I have to inform you that Tower-F, Unit-62 (Builtup Area of FAR-6033.50 Sqm), Tower-G, Unit-120 (Builtup Area of FAR-8753.76 Sqm) & Commercial (Builtup Area of FAR-708.00 Sqm) + Community Total Units-182 Occupancy Certificate is being granted by the Authority with the following conditions.

1. Before making any changes in the existing building prior permission from the Authority is required.
2. If demanded by the Authority you will be liable to pay charges for the provision of any further facilities/development improvement.
3. A copy of the drawing shall always be kept at site and shall be made available to any officer of the Authority on demand.
4. You are required to follow the terms and conditions as indicated in lease deed and various NOC issued by different organisations.
5. Gate/s shall open on to the service road only, direct access to main carriage way shall not be provided.
6. No parking will be done on road and parking shall be used only for purpose of users as designated in the plan.
7. You are required to maintain green outside the plot.

Yours faithfully

Nigandh
 D.G.M (Planning)

Copy to -

- Copy to G.M (Engg. Deppt.) for information and n.a.
- Copy to Mgr (Builder Deppt.) for information and n.a.
- Copy to Mgr (Computer Deppt.) for information and n.a.

✓
 D.G.M (Planning)



Dated: 12/07/2022.

To

The Sr. Manager,
Work Circle-10, Water Dept
Plot No.01, Knowledge Park-IV,
Greater Noida Industrial Development Authority,
Gautam Buddh Nagar (UP).

SUB: ENHANCEMENT OF WATER FLOW FOR PROJECT: "GALAXY VEGA" AT PLOT NO.GH-08C, TECHZONE-IV, GNIDA.

Respected sir,

You are requested to enhance the water flow in connection already provided, as captioned subject, because supply of the water is very less than as required. The copies of occupancy certificates obtained enclosed for ready reference.

Please enhance flow of water as earliest.

Thanks and regards,

For Panch Tatva Promoters Pvt. Ltd.

(Aryan Kaushik)
Authorised signatory
M. No.9891302555

12/07/22
प्रिय नोडा औद्योगिक विकास क्षेत्र
कार्यालय, इलाहाबाद, प्लॉट-4
प्रिय नोडा औद्योगिक विकास क्षेत्र
विद्या-मोहनपुरा कला (विकास क्षेत्र)



PANCH TATVA PROMOTERS PVT. LTD

CIN : U45200DL2010PTC208355

Corp. Off: Galaxy Blue Sapphire Plaza, 19th Floor, Plot No. C-03, Sector-04, Greater Noida-201009 (U.P.)

Regd. Off.: Unit No-105, Vardhman's Sidhant Shopping Plaza, LSC, Savita Vihar, Delhi-110092

Site Off.: Plot No. GH-08C, Techzone-IV, GNIDA.

Call: 0120-4805000, 9211088000 | email: info@thegalaxygroup.com | Website: www.thegalaxygroup.com

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
FARIDKOT HOUSE, COPERNICUS MARG, NEW DELHI

Original Application No.392/2022

In the matter of:

Prasoon Pant & Anr.

APPLICANTS

Versus

Union of India & Ors.

RESPONDENTS

Courier / Speed Post Receipts as PROOF OF SERVICE on UPPCB

		DTDC Express Limited Regd. Office: No-3, Victoria Road Bengaluru - 560047		ORIGIN	DEST.	4/1/2024		Download MyDTDC app
Non Negotiable Consignment Note / Subject to Bengaluru Jurisdiction.		The consignment note is not a tax invoice. A tax invoice will be made available by DTDC or its channel partner as the case may be, upon request.		POUGH NO.	DATE			
Sender's (Consignor) Name: Company Name & Address: City: State: PIN Code: Sender's GSTIN*:		Ph: City: State: PIN Code:		2 Recipient's (Consignee) Name: Company Name & Address: City: State: PIN Code: Recipient's GSTIN*:				Download MyDTDC app
3 Nature of consignment (✓) DIM 1: L. cm X B. cm X H. cm X Pcs DIM 2: L. cm X B. cm X H. cm X Pcs DIM 3: L. cm X B. cm X H. cm X Pcs		Total Num Pcs: Actual Wt. kg Volumetric Wt. kg Chargeable Wt. kg		4 Description of Content		Total Value of consignment for carriage / E-Way bill ₹		
5 Paper Work Enclosures		9 Charges Amount(₹) a) Tariff (incl. Of FSC + Tax) b) Risk Surcharge c) Total amount (a+b) Above charges are inclusive of GST & other taxes if applicable		6 Type of consignment (✓) Commercial <input type="checkbox"/> Non Commercial <input type="checkbox"/>		7 Value Added Services Not Available		CN Expiry Date
10 I/We declare that this consignment does not contain personal mail, cash, jewellery, contraband, illegal drugs, any prohibited items and commodities which can cause safety hazards while transporting		11 Booking Branch / Franchisee Code		8 Mode (✓) Surface <input type="checkbox"/> Air Cargo <input type="checkbox"/> Express <input type="checkbox"/>		Consignment Number: 39661248		Download MyDTDC app
Sender's Signature & Seal Date: _____ Time: AM/PM I have read and understood terms & conditions printed overleaf of this consignment note and I agree to the same.		Courier Signature		12 Risk Surcharge		Owner Carrier		
http://www.dtdc.in customersupport@dtdc.com +91-7606 711 811				SENDER COPY		Jan. 2024		

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH

FARIDKOT HOUSE, COPERNICUS MARG, NEW DELHI

Original Application No.392/2022

In the matter of:

Prasoon Pant & Anr.

Complainant

VERSUS

Union of India & Ors.

Respondent

KNOWN ALL TO whom these presents shall come that I/We Ajay Bisht, aged 59years, son of Sh. Sukhdev Singh Bisht, resident of 116A, pocket-E, GTB Enclave, Delhi - 93 & Authorised Representative of Galaxy Group of Companies the above-named RESPONDENT No. 27 do hereby appoint: -

Mr. AMIT GOEL
D/805/2000

Ms. RUCHI GOEL
D/1982/2009

M/S AMIT GOEL & CO.
ADVOCATES
CH. NO.: 148, WESTERN WING
TIS HAZARI COURT, DELHI 110054
Ph: 9999907651 # Email: amitgoel.co@gmail.com

Mr. VINEET SAXENA
D/842/2005

Mr. SUMIT KUMAR
D/6070/2019

(herein after called the Advocate) to be my/our Advocate in the above- noted cause and authorises to do all the following acts, deeds and things or any of them, that is to say: -

1. To act, appear and plead in the above-noted cause on my/our behalf, in this Court or in any other Court/ Tribunal/Forum/Commission in which the same may be tried or heard and also in the Appellate Court including High Court and subject to payment of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, applications, cross-objections, reply and petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents and give statement and to do all the acts and deeds those are appurtenant and apposite and as may be deemed necessary or proper for the prosecution and trial of the aforesaid cause in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise, touching or any manner relating to the said case.
5. To acts and take relevant actions as deem fit and necessary relating to the said case and to file, follow up and take all the necessary and appurtenant steps in execution proceedings.
6. To deposit, withdraw and receive money, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
7. To do all incidental and consequential acts and to appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whatever he/she may think fit to do so and to sign the power of attorney on our behalf.
8. AND I/We the undersigned do hereby agree to ratify and confirm all acts and deeds done and steps taken by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
9. AND I/We undertake that I/We or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.
10. AND I/We undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment & other costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.
11. AND I/We as named above do hereby jointly and severally agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remains unpaid he/she shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for purpose and court as aforementioned. That in any event, the demand and statement of Advocate regarding quantum of fees settled and amount of fees remains unpaid shall be final, undisputable and binding upon me/us. I/we undertake to pay the fees as and when demanded and claimed by the Advocate. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the aforesaid matter prolongs for more than three years the original fee shall be paid again by me/us. The terms and conditions regarding fees are duly acceptable to me/us.

IN WITNESS WHEREOF I/We do here unto set my/our hand these presents the contents of which have been fully explained to me/us and duly understood and accepted by me/us on this 04th day of May 2024.

Accepted subject to the terms of the fees:


(Amit Goel)
Advocate

(Ruchi Goel)
Advocate


(Vineet Saxena)
Advocate


(Sumit Kumar)
Advocate

1.Client

2.Client

3.Client

I identify the signature/thumb impression of
aforementioned person